

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. **17** **2026**
----- OF ~~2025~~/EZ

An application under section 14, 15 & 18 of the National Green Tribunal Act, 2010 and Rule 8 (1) of the National Green Tribunal (Practice and Procedure) Rules, 2011

IN THE MATTER OF:
ATINDRANATH CHATTERJEE

-----APPLICANT

WEST BENGAL POLLUTION CONTROL BOARD & OTHERS

-----RESPONDENTS

ATINDRANATH CHATTERJEE

Applicant in Person

L-65, Sagarbhanga LIG Housing Estate
Post- Sagarbhanga Colony, Durgapur- 713211
Dist: Paschim Bardhaman, West Bengal
(M) 9547046747, E-mail: atinc15@gmail.com



09 DEC 2025

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It is certified that the documents filed as annexures are true copies of their originals.



Atindranath Chatterjee
Atindranath Chatterjee

Applicant in Person

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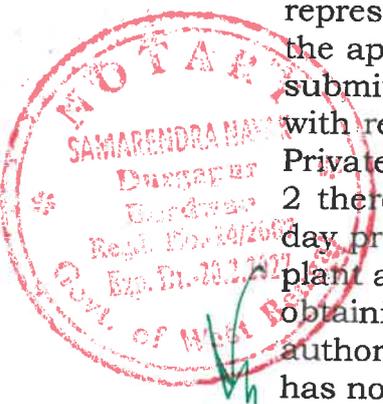
-----APPLICANT

WEST BENGAL POLLUTION CONTROL BOARD & OTHERS

-----RESPONDENTS

SYNOPSIS

The present application is being filed due to non-consideration of the representation being dated 09.12.2024 & 25.11.2025 submitted by the applicant to the Respondent Nos. 1 & 2. The representation was submitted by the applicant with a request to take necessary steps with regard to the illegalities committed and being carried out by the Private Respondent No. 4 in collusion with the Respondent Nos. 1 & 2 thereby installation and operation of 02 nos. 100 Metric Ton per day production capacity of Direct Reducing Iron and/ or Sponge Iron plant and 01 no. additional 08 Metric Ton Induction Furnace without obtaining necessary environmental clearance from the competent authority in accordance with law. But the Respondent Nos. 1 & 2 has not yet taken any step against the Private Respondent No. 4 even after receipt of the representation. Hence, this Original Application.



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Dist: Paschim Bardhaman, West Bengal

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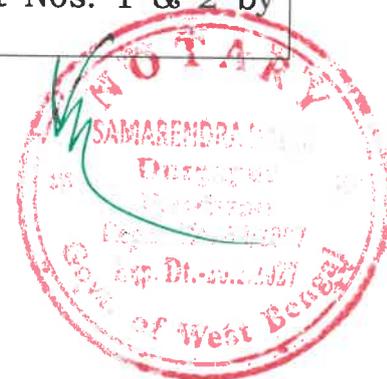
-----APPLICANT

WEST BENGAL POLLUTION CONTROL BOARD & OTHERS

-----RESPONDENTS

LIST OF DATES

Sl. No.	Date	Particulars
01.	21.02.2007	Consent to Establish issued by West Bengal Pollution Control Board
02.	07.08.2009	Environmental Clearance issued by the State Environment Impact Assessment Authority, West Bengal
03.	17.09.2009	Consent to Establish issued by West Bengal Pollution Control Board
04.	24.02.2020	Consent to Operate issued by West Bengal Pollution Control Board
05.	20.07.2022	Consent to Operate issued by West Bengal Pollution Control Board
06	09.12.2024	Representation submitted through postal communication to the Respondent Nos. 1 & 2 by the Applicant
07.	25.11.2025	Reminder to representation dated 09.12.2024 submitted through e-mail communication to the Respondent Nos. 1 & 2 by the Applicant



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Original Application No.----- OF 2025/EZ

An application under section 14, 15 & 18 of the National Green Tribunal Act, 2010 and Rule 8 (1) of the National Green Tribunal (Practice and Procedure) Rules, 2011

IN THE MATTER OF:

ATINDRANATH CHATTERJEE

L-65, Sagarbhangha LIG Housing Estate

Post- Sagarbhangha Colony, Durgapur- 713211

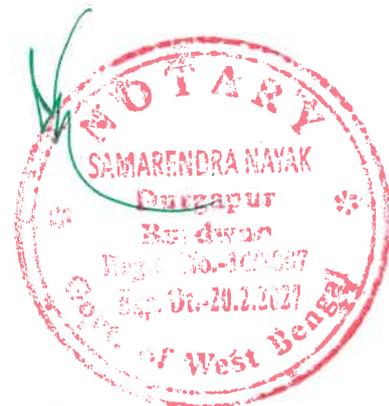
Dist: Paschim Bardhaman, West Bengal

(M) 9547046747, E-mail: atinc15@gmail.com

VERSUS

1. The Chairman, West Bengal Pollution Control Board, PARIBESH BHAWAN, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata- 700 106, E-mail: chrnmn.wbpcb-wb@bangla.gov.in
2. The Member Secretary, West Bengal Pollution Control Board, PARIBESH BHAWAN, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata- 700 106
E-mail: ms.wbpcb-wb@bangla.gov.in
3. The Secretary, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003, E-mail: secy-moef@nic.in
4. M/s CALSTAR SPONGE LIMITED, Service through the Director, 18, R. N. Mukherjee Road, Kolkata- 700 001, E-mail: avranil.calspring@gmail.com

----- Respondents



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THE HUMBLE APPLICATION OF THE APPLICANT ABOVE-
NAMED MOST RESPECTFULLY SHEWETH:

1. That the address of the Applicant is given above for the service of notice of this Application.
2. That the addresses of the Respondents are given above for the service of notice of this Application.
3. That the Present Application is being filed U/s 14, 15 & 18 of the National Green Tribunal Act, 2010 and the Rules framed thereunder by me as being the aggrieved person for the interest of protection of environment moved against.
4. That the Present Application is being moved against the Respondent Authorities.

FACTS IN BRIEF:

5.1 That the Applicant is a law-abiding citizen, now residing at the address mentioned in cause-title hereinabove. He is a public-spirited person, always keen to see that the rule of law is upheld and there is no infraction of law and see the justice to prevail.

5.2 That the Applicant is filing this Original Application to advance the public good and with the public-spirit to protect and safeguard the environment, being a duty that he, as a citizen, owes to this country and the society.



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5.3 That this Original Application seeks necessary direction upon the Respondent Nos. 1 & 2 for consideration of the representations being dated 09.12.2024 & subsequent reminder dated 25.11.2025 duly submitted by the Applicant with regard to various illegalities and violations committed and being carried out by M/s Calstar Sponge Limited, the Private Respondent No. 4 herein, on the ground that some of the units have been installed and being operated illegally till this date without obtaining environmental clearance.

5.4 The Applicant states that the Private Respondent No. 4 is an industrial establishment located at Jamuria Industrial Estate within the boundary of Asansol Municipal Corporation under the District of Paschim Bardhaman, West Bengal. The company has installed Direct Reducing Iron (DRI) and/or Sponge Iron Plant, Induction Furnaces for manufacturing of Mild Steel Ingots and Captive Power Plant.

5.5 The Applicant states that the installation and operation of sponge iron and mild steel ingot manufacturing plant comes within the ambit of relevant provision of the Environment Impact Assessment (or EIA) Notification, being dated 14.09.2006 issued by the Respondent No. 3 and is required to obtain environmental clearance prior to installation of any such unit.

5.6 It is contended that it appears from the expansion

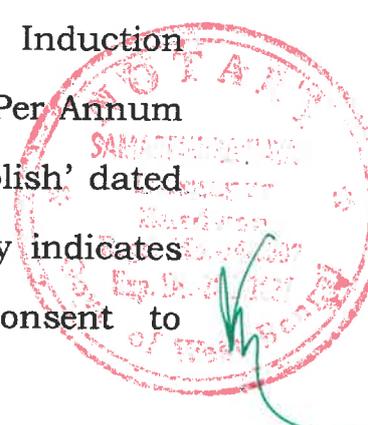


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proposal submitted by the Private Respondent No. 4 to the Respondent No. 3 vide File No. IA-J-11011/655/2009-IA-II(IND-I), that the Private Respondent No. 4 had initially installed 02 (Two) Nos. 100 MT per day production capacity of DRI and/or Sponge Iron Plant on the basis of 'Consent to Establish' dated 21.02.2007 issued by the Respondent No. 2 and no environmental clearance has been obtained at the relevant point of time from the Respondent No. 3 for installation of those Sponge Iron Plants and till date these plants are operational on the basis of 'Consent to Operate' issued by the Respondent No. 2 being dated 20.07.2022 and which is valid upto 31.07.2027. The Private Respondent No. 4 has obtained 'Consent to Operate' from the Respondent No. 2 by employing some "extraneous" measures. No Environmental Clearance for the DRI and/or Sponge Iron Plant has been obtained as yet.

Photocopy of the Consent to Establish dated 21.02.2007 & Consent to Operate dated 20.07.2022 are annexed hereto and collectively marked as Annexure-P/1.

5.7 It is submitted that thereafter the Private Respondent No. 4 had obtained an environmental clearance being dated 07.08.2009 from the State Environment Impact Assessment Authority, West Bengal for installation of 1x8 MT Induction Furnace having production capacity of 24,000 Ton Per Annum (TPA) Mild Steel Ingots. But, the 'Consent to Establish' dated 17.09.2009 issued by the Respondent No. 2 clearly indicates that the Private Respondent was accorded 'Consent to



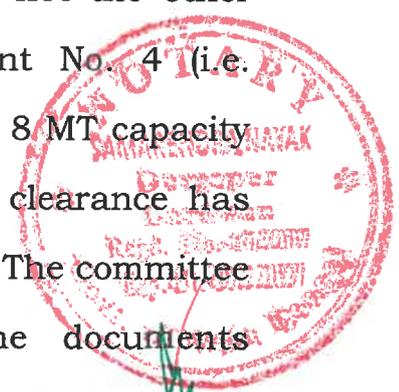
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Establish' for installation of 2x8 MT Induction Furnaces to produce 48,000 TPA Mild Steel Ingots and followed by 'Consent to Operate' granted and renewed from time to time by the Respondent No. 2 for operation of 2x8 Induction Furnaces for manufacturing of 48,000 TPA Mild Steel Ingots, lastly on 24.02.2020 which was valid upto 31.12.2024. Such extension/renewal of the "consent to operate" was granted by the West Bengal Pollution Control Board in unholy collusion with the Private Respondent No. 4.

Photocopy of the Environmental Clearance being dated 07.08.2009 is annexed hereto and marked as Annexure-P/2.

Photocopy of the Consent to Establish being dated 17.09.2009 & Consent to Operate being dated 24.02.2020 are annexed hereto and collectively marked as Annexure-P/3.

5.8 The Applicant states that while considering the expansion proposal by the Expert Appraisal Committee of the Respondent No. 4 in its 64th meeting held on and from 21st to 23rd August, 2024 at New Delhi though identified the unlawful installation of 02 (two) nos. 100 MT capacity DRI Plant, but not the other violation committed by the Private Respondent No. 4 (i.e. installation and operation of 01 no. of additional 8 MT capacity induction furnace for which no environmental clearance has been obtained by the Private Respondent No. 4). The committee without going into detail verification of the documents

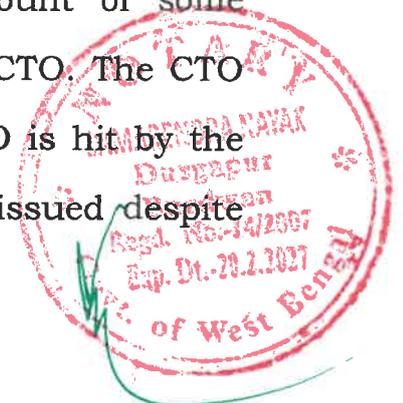


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submitted by the Private Respondent No. 4 in the said expansion proposal, has wrongly determined the violation period as from 01.07.2007 to 06.08.2009, however it can be said without any doubt that the industrial unit is still continuing the violations, and the violations were not limited to the period between 01.07.2007 and 06.08.2009 rather, it is subsisting till this date. So the violation period is one commencing from 01.07.2007 to this date, and not from 01.07.2007 to 06.08.2009.

5.9 It is submitted that a detail and comprehensive representation was submitted by the Applicant on 09.12.2024 to the Respondents Nos. 1 & 2 requesting them to take necessary steps against the Private Respondent No. 4 on the following grounds:

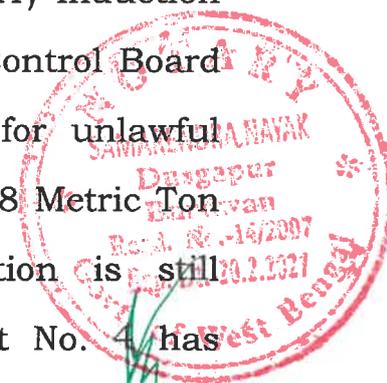
- (i) The Private Respondent No. 4 is still violating the environmental norms, because the violation did not limit to the period from 01.07.2007 to 06.08.2009. The Private Respondent No. 4 did not obtain any Environment Clearance. Such violation committed by the Private Respondent No. 4 was fundamental in nature, disentitling the Private Respondent No. 4 to get the Consent to Operate (CTO). But the Private Respondent No. 4 may be on account of some "extraneous considerations", got the CTO. The CTO was issued on 20.07.2022. Such CTO is hit by the violations then subsisting, and was issued despite



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subsistence of the violations. Such CTO is not valid in law. If seen from this perspective, then the Private Respondent No. 4 is still continuing the violations, and the violations are not limited to the period from 01.07.2007 to 06.08.2009, but is continuing till this date.

- (ii) The CTO for 2x100 Ton Per Day (TPD) DRI/Sponge Iron Plant is liable to be revoked without any further delay. The CTO dated 20.07.2022 for 2x100 TPD DRI Kilns should be revoked/recalled as the CTO was issued to the Private Respondent No. 4 despite existence of a fundamental lacuna/violation by the Industrial Unit which disentitled the Private Respondent No. 4 to get the CTO.
- (iii) The second violation is regarding establishing two units of 8 Metric Ton (MT) Induction Furnace, despite the fact that the Environmental Clearance was granted for one such unit. The Consent to Operate (CTO) should have been granted for one unit of 8 Metric Ton (MT) Induction Furnace. But the West Bengal Pollution Control Board granted CTO for two units of 8 Metric Ton (MT) Induction Furnaces. So, West Bengal Pollution Control Board should have been revoked the CTO for unlawful operation of one number of additional 8 Metric Ton (MT) Induction Furnace: The violation is still continuing as the Private Respondent No. 4 has



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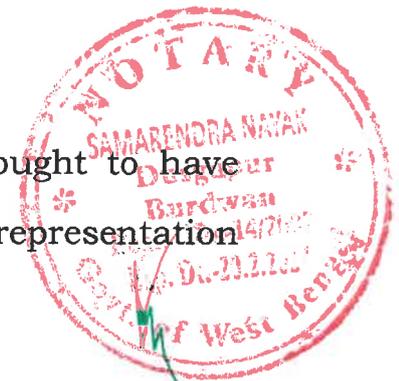
unlawfully installed and till date operating one number of additional 8 MT induction furnace which does not have any environmental clearance. Such CTO, though illegally issued, was valid upto 31.12.2024.

- (iv) Environmental compensation should be assessed and recovered. Apart from revoking the CTO, the Respondent Nos. 1 & 2 should assess and recover the environmental compensation for unlawful running of 2x100 TPD DRI Kilns and 1x8 MT induction furnace in violation of environmental laws, starting from the date of issuance of (a) Consent to Establish dated 21.02.2007 granted for 2x100 TPD DRI Kilns and (b) Consent to Establish dated 17.09.2009 granted for 2x8 MT induction furnace up to the date of the assessment.

Photocopy of the representation dated 09.12.2024 & dated 25.11.2025 along with e-mail track report are annexed hereto and collectively marked as Annexure-P/4.

6. G R O U N D S :

- I. FOR THAT, the Respondent Nos. 1 & 2 ought to have taken steps immediately on receipt of the representation submitted by the applicant.



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- II. FOR THAT, the Respondent No. 2 ought not to issue and renew consent to operate for operation of 2x100 TPD DRI and/or Sponge Iron Plant which has illegally set up by the Private Respondent No. 4 without obtaining environmental clearance.
- III. FOR THAT, the Respondents No. 2 ought not to issue consent to establish & consent to operate in favour of the Private Respondent No. 4 for installation of one additional 1x8 MT Induction Furnace which does not have any environmental clearance.
- IV. FOR THAT, the Respondents No. 2 ought to have issued order of closure of the production plants which have been installed and being operated illegally.
- V. FOR THAT, apart from revoking the CTO and effecting closure of the 2x100 TPD DRI Kilns and 1x8 MT induction furnace, environmental compensation should have been assessed and recovered starting from the date of issuance of Consent to Establish till this date, but the Respondent Authorities did not.
- VI. FOR THAT, the inaction on the part of the Respondent Nos. 1 & 2 in not taking step upon receipt of the representation submitted by the Applicant dated 09.12.2024 and subsequent reminder being dated 25.11.2025 is malafide, arbitrary and not maintainable in law.



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- VII. FOR THAT, the Respondent Nos. 1 & 2, being the statutory authority and functionaries thereof, have failed to discharge their statutory duties.
- VIII. FOR THAT, the actions/inactions on the part of the respondent authorities are violative of Articles 14, 19 and 21 of the Constitution of India and are opposed to the public policy, public interest and public duty.
- IX. FOR THAT, the acts and actions on the part of the respondent authorities are neither lawful nor bona fide.
- X. FOR THAT, the records forming the subject matter of the instant case are *ex-facie* bad and unsustainable in law.

7. LIMITATION:

7.1. The violations are continuing in nature, arising and happening *de die in diem*, that is to say, arising continuously day after day. So, the instant application, being filed today, is within time.

8. PRAYER:

In view of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to—

- (a) pass an order admitting this application,



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- (b) direct the West Bengal Pollution Control Board to consider the representations dated 09.12.2024 and dated 25.11.2025 submitted by the applicant,
- (c) revoke the CTO and effect closure of the 2x100 TPD DRI Kilns and 1x8 MT induction furnace,
- (d) assess and recover the environmental compensation starting from 21.02.2007 (that is to say, issuance of Consent to Establish) till this date.
- (e) Grant such other reliefs as the Hon'ble Tribunal may consider fit and proper to grant in the facts and circumstances of the case.

Atindhu nam Chany
Signature of Applicant



09 DEC 2025

VERIFICATION

Before the Notary
Govt. of West Bengal
Burdwan District, Durgapur

I, Atindranath Chatterjee, son of Late Priti Ranjan Chatterjee, aged about 52 years, by faith - Hindu, by occupation - Self-employed, residing at L-65, Sagarbhanga LIG Housing Estate, Post Office - Sagarbhanga Colony, Police Station - Coke-Oven, District - Paschim Bardhaman, West Bengal, PIN-713211, do hereby verify that the contents of the paragraphs are true to my best of knowledge and belief and grounds are based on fact and I have not suppressed any material fact. solemnly affirm and state as follows:

Place: DURGAPUR

Date:

Atindranath Chatterjee
Signature of Applicant

Atindranath Chatterjee
Prepared by me

Signature of the Applicant is verified by me

Shreyom Nayak
Advocate



Atindranath Chatterjee
S. Nayak
on 09th Dec 2025
Shreyom Nayak
Samarendra Nayak, Notary
Burdwan District (W.B.)
Regn. No.-142207

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NOC NO28948

REGISTERED POST
WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700 098

Memo No. 1002-2N-175/2006(Z)

Dated 21/02/2007.



From:
Member Secretary,
West Bengal Pollution Control Board

To: **M/s. Calstar Sponge Limited,**
18, R.N. Mukherjee Road,
Kolkata-700 001.

WEST BENGAL

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: Your letter No. -

Dated 10/05/2006

Dear Sirs,

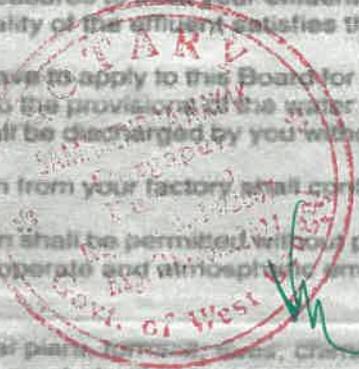
In response to the application for Consent to Establish (NOC) for production of M/s **Calstar**
Sponge Limited.

for manufacturing/storage/installation **Sponge Iron - 6000 TPN**

at **JL No.-38, Hunda-Ikran, PO & PS-Jamuria, Dist-Burdwan, Plot Nos.**
As per alignment of ADDA.

this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed:

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2430 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981.
6. No industrial plant, chimney, duct, conveyor, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.



Dr. T. K. GUPTA
Senior Environmental Engineer,
In-Charge, Consent Cell
West Bengal Pollution Control Board

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Clean Copy

P-18

WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake, Calcutta-700 091

Memo.No. 1002-2N-175/2006 €

Dated: 21/02/2007

From:
Member Secretary,
West Bengal Pollution Control Board

To: M/s CALSTAR SPONGE LIMITED
18, R. N. Mukherjee Road,
Kolkata-700 001

Sub: Consent to Establish (NOC) from Environmental point of view
Ref: Your letter No.-----Dated 10/05/2006

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed expansion of M/s Calstar Sponge Limited----- for manufacturing Sponge Iron-6000 TPM----- J. L. No. 38, Mouza-Ikrah, PO & PS-Jamuria Industrial Estate, Dist- Burdwan, Plot nos. As per allotment of ADDA, this is to inform you that this Board hereby grants Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quantity of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS:2490 (pt.I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the Pollution load so that the quality of effluent satisfies the standard mention above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974. No sewage of trade effluent shall be discharged by you without prior consent of this Board;
4. All emissions from your factory shall confirm to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control of Pollution) Act, 1981;
6. No industrial plant, furnaces, flues, chimneys control equipment etc. shall be construct/ reconstructed/erected/ re-erected without prior approval of this Board.



Dr. T. K. GUPTA
Senior Environmental Engineer
In-charge, Consent Cell
West Bengal Pollution Control Board

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NOC NO28948

7. You shall comply with

- (i) Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
- (ii) Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
- (iii) Environment (Protection) Act, 1986
- (iv) Environment (Protection) Rules, 1986
- (v) Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
- (vi) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
- (vii) Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
- (viii) The Public Liability Insurance Act, 1991 and Amended Act, 1992
- (ix) The Public Liability Insurance Rules, 1991 and Amended Rules 1993
- (x) Biomedical Wastes (Management & Handling) Rules, 1996 and Amended Rules 2000 if applicable.
- (xi) Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
- (xii) Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable

8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION:

Please refer to Annexure.

Gross capital investment - Rs.17,11,54,000/-

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

[Signature]
 Member Secretary, In-Charge
 West Bengal Pollution Control Board
 In-Charge Consent Cell.
 West Bengal Pollution Control Board
 Dated _____

-2N-175/2006(B)

Memo No.

Copy forwarded for information to:

1. Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
2. Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
3. Guard file, West Bengal Pollution Control Board.
4. Environmental Engineer, Mirzapur R.O./Howrah R.O./Bardhaman R.O./Burdwan R.O./Hooghly R.O./Nandigram R.O./Rajshahi R.O./Sibsagar R.O./Asansol / Sub-R.O./WBPC Board

Himalaya Bhawan
 Delhi Road, Dankuni
 Dist. Hooghly

VRL Panpur
 Kalyani Expressway
 P.O. Narayanpur
 Dist. 24 Pgs. (N)

Sahid Khudiram Sarker
 City Centre, Durgapur-18
 Dist. Burdwan

Bhabani Bhawan
 2nd Floor, Alipur
 Kolkata-700 027

Paribesh Nagar
 TGA, LA-Block, Sector-11
 Salt Lake City
 Kolkata-700 098

Block-05 at 40
 Gate Complex
 Adjacent to Priyambada
 Housing Estate
 P.O. Khananchak,
 P.S. Jurgachak,
 Haldia-721602
 Dist. Purba Medinipur

Paribahan Nagar
 Metigara, Siliguri
 Dist. Darjeeling

10, Camac Street
 2nd Floor
 Kolkata-700 017



Sub-Regional Office
 Shree Mansion (2nd Floor)
 P.O. T. Road
 Asansol-713 301

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[Signature]
 Member Secretary, In-Charge
 West Bengal Pollution Control Board
 In-Charge Consent Cell.
 West Bengal Pollution Control Board

NOC N028948

7. You shall comply with

- (i) Water (Prevention and Control of Pollution) Cess Act,1977, if applicable.
- (ii) Water (Prevention and Control of Pollution) Cess Rules,1978 , if applicable.
- (iii) Environment (Protection) Act,1986
- (iv) Environment (Protection) Rules,1986
- (v) Hazardous Waste (Management and Handling) Rules, 1989 and Amendment Rules,2000
- (vi) Manufacture, storage and Import of Hazardous Chemicals Rules,1969 and Amendment Rules,2000
- (vii) Manufacture, Use, Import and Storage and Hazardous Micro-Organic, Genetically Engineered Organisms or Cell Rules, 1989.
- (viii) The Public Liability Insurance Act,1991 and Amendment Act,1992
- (ix) The Public Liability Insurance Rules,1991 and Amendment Rules,1993
- (x) Biochemical Wastes (Management & Handling) Rules, 1998 and Amendment Rules 2000, if applicable
- (xi) Recycled Plastic Manufacture and Usage Rules, 1999, if applicable and
- (xii) Ozone Depleting Substances (Regulation & Control) Rules 2000, if applicable

8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Department etc.

SPECIAL CONDITION:

Please refer to Annexure.
Gross Capital Investment-Rs 17, 11, 54, 000/-

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC).

Yours Faithfully
Member Secretary
West Bengal Pollution Control Board

Memo No.-----

Dated-----

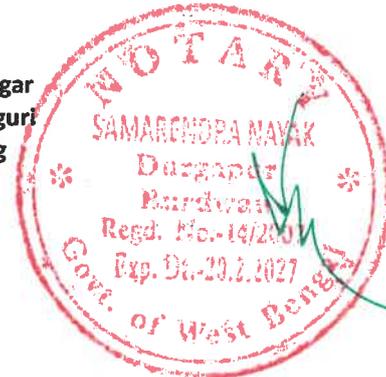
Copy forwarded for information to:

Chief Inspector of Factories, Government of West Bengal, N.S.Building, Kolkata-700 001.
Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N.S.Building, Kolkata-700 001.
Guard File, West Bengal Pollution Control Board.
Environmental Engineer, I/II/Alipur R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Asansol/ Sub-R.O./WBPC Board

Himalaya Bhawan	Vill, Panpur	Sahid Khudiram Sarani	10. Camac Street
Delhi Road, Dankuni	Kalyani Expressway	City Centre, Durgapur-16	2 nd Floor
Dist. Hooghly	P.O. Narayanpur	Dist. Burdwan	Kolkata-700 017
	Dist. 24 Pgs (N)		

Paribesh Bhawan	Block-05 at 40	Paribahan Nagar
10A, LA-Block, Sector-III	Flats Complex	Matigara, Siliguri
Salt Lake City	Adjacent to Priyambada	Dist-Darjeeling
Kolkata-700 098	Housing Estate	
	P.O: Khanjanchak,	
	P.S. Durgachak	
	Haldia-721602	
	Dist: Purba Medinipur	

Satya Chowdhury	Asansol Sub-Regional Office	Member Secretary/SR. ENV. ENGR.
Indoor Stadium	ADDA Commercial Market (2 nd Floor)	



09 DEC 2025

Annexure to NOC Sl. No. NO28948

Special Conditions issued to M/s. CALSTAR SPONGE LIMITED

Pg 1 of 2

A) Emission from :-

- 1) Raw Material Preparation Plant
 - 2) Stock House
 - 3) Rotary Kilns - 2 (Two) nos. capacity - 100 TPD each.
 - 4) Product House
 - 5) Cooler Discharge Area
 - 6) D.G. Sets - 2 (Two) nos., capacity - 500 KVA each, as standby.
 - 7) Stack -
 - i. for Rotary Kilns 30 m from G.L. to be provided with After Burner Chamber (ABC) & Gas Conditioning Tower (GCT) followed by Electrostatic Precipitator (ESP).
 - ii. for Raw Material Preparation Plant, Stock House, Product House and Cooler Discharge Area separate stacks each 15 m from G.L. to be provided with separate Dust Extraction System and Bag Filters with ID Fan.
 - iii. for D.G. sets 4.5 m above the roof of the generator room. DG sets to be provided with acoustic enclosures / acoustic treatment of the D.G. room with residential silencer.
- Stacks to have sampling port, platform and ladder as per the Emission Regulation Part - III of CPCB.

B) Effluent from :-

- 1) Cooling water to be recycled after settling.
- 2) Domestic - to be discharged through septic tank to soak pit.

C) Solid Waste :-

- i. Ash & Coalchar - to be disposed off as per agreement with ADDA.

D) General :-

- 1) Noise Control - Ambient noise level & D.G. Set noise level not to exceed the permissible limit.
- 2) The standards / guidelines for control of noise from stationary Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, G.S.R.371(E), (17/5/2002) and its amendments should be followed.
- 3) No additional machineries/equipments can be installed without prior permission from this Board.
- 4) The unit should not start operation without obtaining 'Consent to Operate' from this Board after complete installation of pollution control devices.
- 5) The unit should submit copy of service contract for operation and maintenance of pollution control devices.
- 6) The unit should not start production without installation of dedicated energy meter for emission control equipment.
- 7) The unit should arrange for disposal of coalchar as per agreement with ADDA.
- 8) The unit shall install waste heat based captive power plant with prior permission of the State Board.
- 9) Process effluent discharge is not permitted.
- 10) Groundwater shall not be abstracted without prior permission of competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2003.
- 11) All internal roads should be metalled.
- 12) The unit should maintain 'Dry Fog System' for minimising fugitive emission at the cooler discharge area.

09 DEC 2025

J. K. GUPTA
Senior Environmental Engineer,
In-Charge, Consent Cell
West Bengal Pollution Control Board

Annexure to NOC Sl. No. N028948

Special Conditions issued to **M/s CALSTAR SPONGE LIMITED**

A) Emission from:-

- 1) Raw Material Preparation Plant
- 2) Stack House
- 3) Rotary Kilns- 2 (Two) nos. capacity-100 TPD each
- 4) Product House
- 5) Cooler Discharge Area
- 6) D. G. Set-2 (Two) nos. capacity-500 KVA each as standby
- 7) Stack
 - i. for Rotary Kilns 30 m from G.L to be provided with After Burner Chamber (ABC) & Gas Conditioning Tower (GCT) followed by Electrostatic Precipitator (ESP).
 - ii. For Raw Material Precipitator Plant, Stack House, Product House and Cooler Discharge Area separate stack each 15 m. G.L to be provided with separate Dust Extraction System and Bag Filters with ID fan.
 - iii. For D. G. sets 4.5 m. above the roof of the generator room. DG sets to be provided with acoustic enclosures/acoustic treatment of the DG room with residential silencer.
Stack to have sampling port, plantation and ladder as per Emission Regulation Part-III of CPCB.

B) Effluent from:-

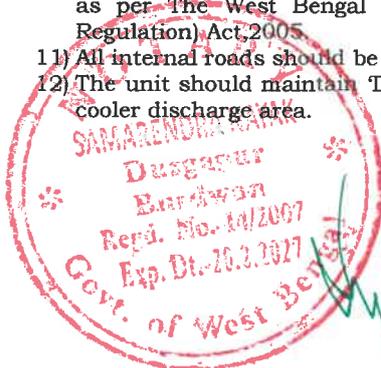
- 1) Cooling- water to be recycled after settling.
- 2) Domestic-To be discharged through septic tank to soak pit.

C) Solid Waste:-

- i. Ash & Coalchar- to be disposed off as per agreement with ADDA

D) General:-

- 1) Noise Control-Ambient noise level & D.G. Set noise level not to be exceed the permissible limit. Every care to be taken for noise control.
- 2) The standards/ guidelines for control of noise from stationery, Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India dated 22.12.1998 namely Environment (Protection) (Second amendment) Rules 1998 to be followed.
- 3) No additional machineries/equipments can be installed without permission from this Board.
- 4) The unit should not start operation without obtaining 'Consent to Operate' from the Board after complete installation of pollution control devices.
- 5) The unit should submit service contract for operation and maintenance of pollution control devices.
- 6) The unit should not start production without installation of dedicated energy meter for emission control equipment.
- 7) The unit should arrange for disposal of coalchar as per agreement with ADDA.
- 8) The unit shall install waste heat based captive power plant with prior permission of the State Board.
- 9) Process effluent discharge is not permitted.
- 10) Ground water shall not be abstracted without prior permission of competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- 11) All internal roads should be metaled.
- 12) The unit should maintain 'Dry Fog System' for maintaining fugitive emission at the cooler discharge area.



Member Secretary
West Bengal Pollution Control Board

09 DEC 2025

Annexure to NOC Sl. No. NO28948

Special Conditions issued to M/s. CALSTAR SPONGE LIMITED

pg 2 of 2

- 13) ESP dust should be collected in silo through pneumatic control system with pug mill facility.
- 14) All vibrating screens, storage bins will be completely covered.
- 15) Covered storage yard for raw materials to be provided.
- 16) Closed unloading of raw materials and closed conveyor ~~belt~~ for transportation with bagfilter at transfer points.
- 17) Water spray at high dust potential area to be done.
- 18) Adequate dust suppression and dust extraction system will be provided at the material unloading and transfer points.
- 19) Good house-keeping to be maintained.
- 20) Tree planting – at least 40% as per Terms and Conditions of ADDA.
- 21) The unit shall have to follow the Environmental Standards and Code of Practice for Pollution Prevention for Sponge Iron Plants of Central Pollution Control Board, from the date of publication of the final notification.
- 22) This NOC is valid upto 31.05.2011 for setting up unit.
- 23) The unit should comply with the NOC conditions conferred to ADDA by the State Board vide NOC Sl. No. NO28844 Memo No. 31-2N-232/2005 dated 10.04.2006.
- 24) The unit should also abide by the conditions specified in the Environmental Clearance conferred to ADDA by the Ministry of Environment & Forests, Govt. of India, vide No. 21-170/2006-IA.III dated 06.11.2006, for establishment of Industrial Estate at Jamuria.
- 25) The unit should abide by the Terms and Conditions of the agreement made with ADDA.

J. K. S. 21/2/07
 Member Secretary / SEB, In-Charge Consent Cell
 West Bengal Pollution Control Board
 Senior Environmental Engineer,
 In-Charge

W-
 DR. T. K. GUPTA
 Senior Environmental Engineer,
 In-Charge, Consent Cell
 West Bengal Pollution Control Board



09 DEC 2025

Annexure to NOC Sl. No. NO28948

Special Conditions issued to **M/s CALSTAR SPONGE LIMITED**

- 1) ESP dust should be collected in silo through pneumatic control system with pug mill facility.
- 2) All vibrating screens, storage bins will be completely covered.
- 3) Covered storage yard for raw materials to be provided.
- 4) Closed unloading of raw materials and closed conveyor belt for transportation of bagfilter at transfer points.
- 5) Water sprat at high dust potential area to be done.
- 6) Adequate dust suppression and dust extraction system will be provided at the material unloading and transfer point.
- 7) Good House-keeping to be maintained.
- 8) Tree Plantation-at least 40% as per terms and conditions of ADDA.
- 9) The unit shall have to follow the Environmental Standards and code of practice for pollution Prevention for Sponge Iron Plants of Central Pollution Control,Board from the date of publication of the final notification.
- 10) The NOC is valid up to 31.05.2011 for setting up unit.
- 11) The unit should comply with the NOC conditions conferred to ADDA by the State Board vide NOC SL. NO. 28844 Memo No. 31-2N-232/2005 dated 10.04.2006.
- 12) The unit should also abide by the conditions specified in the Environmental Clearance conferred to ADDA by the Ministry of Environment & Forests, Govt. of India vide No. 21-170/2006-IA-III dated 06.11.2006 for establishment of Industrial Estate at Jamuria.
- 13) The unit should abide by the Terms and Conditions of the agreement made with ADDA.

Member Secretary/SEE. In-Charge. Consent Cell
West Bengal Pollution Control Board

Dr. T. K. GUPTA
Senior Environmental Engineer
In Charge Consent Cell
West Bengal Pollution Control Board



09 DEC 2025

WEST BENGAL POLLUTION CONTROL BOARD

'Parthesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098



Consent Letter Number : C0131866

Memo Number : 651-WPQA/Reg (BWN)/Cont(595)/08

Date : 20.07.2022

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/S Calster WEST BENGAL

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Jamunia Industrial Estate,
Vill & P.O. - Ikrab, P.S. - Jamunia, Dist. - Paschim Bardhaman.

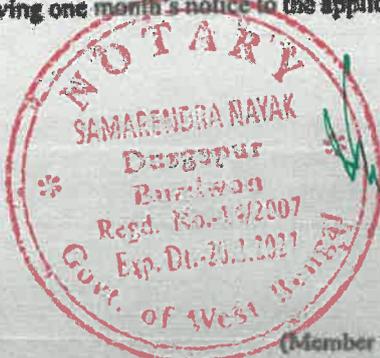
(Detailed address of the manufacturing unit)

for a period from 01.08.22 to 31.07.2027

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



09 DEC 2025

For and on behalf of the State Board

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)



WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
Bldg. No.10A, Block-LA, Sector-III
Salt Lake, Calcutta-700 098

Consent Letter Number **C0131866**

Memo Number **651-WPBA/Red (BWN)/Cont(595)/08**

Date 20.07.2022

Consent to Operate

Under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 and Section 21 of the Air (Prevention and Control of Pollution) Act,1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act,1981, as amended and Rules and Orders made thereunder, hereby grants its consent to:-

M/s Calstar Sponge Limited-----

------(Address of Regd. Office/Head Office/City Office) (hereinafter referred to as Applicant) for its unit located at Jamuria Industrial Estate, Vill & P.O-Ikrah, P.S-Jamuria, **Dist-Paschim Bardhaman**-----

------(Detailed address of the manufacturing unit) for a period from 01.08.2022 to **31.07.2027**-----

To operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table-I & II of this consent letter and in the Environment (Protection) Act,1986

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981.

The State Board reserves the right to revoke, withdraw or make any reasonable variation/change/alter the condition of the consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

(Member Secretary-Chief Engr./Sr. Env. Engr/Env. Engr./ Env. Engr./Asst. Env. Engr.)



09 DEC 2025

(2)

ANNEXURE

Consent to M/S Caltex Sponge Ltd
for its unit at Jamunala Industrial Estate, Vill. P.O. - Jyrah P.S. - Jamunila,
Dist - Paschim Bardhaman

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Sponge Iron	6000 ton / month
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. Daily discharge of industrial liquid effluent shall not exceed Nil KL.

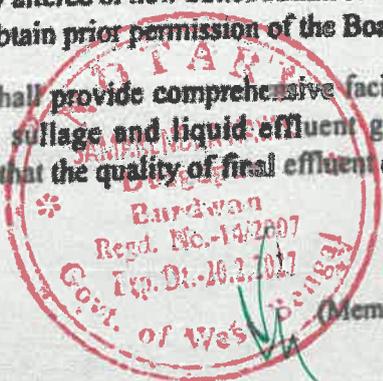
04. Daily discharge of domestic liquid effluent shall not exceed 0.6 KL.

05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed Nil KL.

06. The Applicant shall discharge liquid effluent to septic tank to soak pit (place of discharge) through 01 nos. outlets / outfalls.

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.



[Handwritten Signature]

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

09 DEC 2025

Continued.....

(2)

ANNEXURE

Consent to **M/s Calstar Sponge Ltd.**

For its unit at **Jamuria Industrial Estate, Vill & P.O-Ikrah, PS-Jamuria,**

Dist-Paschim Bardhaman.

Conditions:

01.This Consent is valid for the manufacture of:-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01.	Sponge Iron	6000 ton/month
02.		
03.		
04.		
05.		
06.		
07.		
08.		
09.		
10.		
11.		
12.		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. Daily discharge of industrial liquid effluent shall not exceed-----**NIL**-----
-----KL

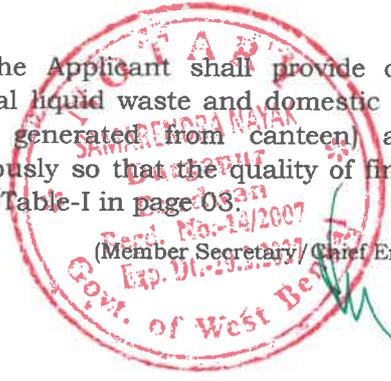
04. Daily discharge of domestic liquid effluent shall not exceed-----**0.6**-----
-----KL

05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed-----**NIL**-----KL

06. The Applicant shall discharge liquid effluent to **Septic tank to soak pit** (place of discharge) **through one (01)**-----nos. outlets/ outfalls

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen) and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03



(Member Secretary/Chief Engr./Sr. Env. Engr/Env. Engr./Asst. Env. Engr.)

Continued-----

09 DEC 2025

(3)

Consent to **M/s Calstar Sponge Ltd.**
 For its unit at **Jamuria Industrial Estate, Vill & P.O-ikrah, P.S-
 Jamuria, Dist-Paschim Bardhaman.**

Table-1

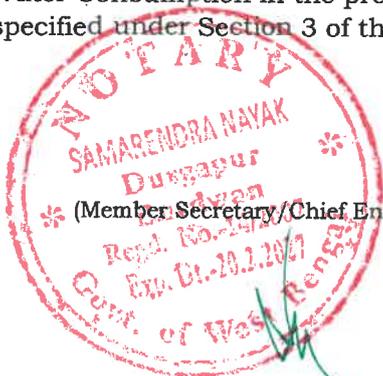
Outlet No.	Nature of Effluent	Parameters	Standard	Frequency Of effluent sampling
01.	Domestic	pH	Between 5.5 to 9.0	Yearly
		Total suspended solids	Not to exceed 10 mg/L	
		Biochemical Oxygen Demand (3day at 27 C)	Not to exceed 30 mg/L	
		Chemical Oxygen Demand	Not to exceed 250 mg/L	
		Oil & Grease	Not to exceed 10 mg/L	

09. The Applicant falls in the ----- Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. Daily water consumption for the following purpose should not exceed-

- Industrial cooling, spraying in nine pits and boiler feed water-----
200-----KL
- Domestic purpose -----08-----KL
- Processing whereby water gets polluted and the
Pollutants are easily biodegradable-----NIL-----
- Processing whereby water gets polluted and the
Pollutants are not easily biodegradable-----NIL-----

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.



Continued-----

09 DEC 2025

(4)

Consent to M/S Calaten Sponge Ltd
 for its unit at Jamwala Industrial Estate, Vill. P.O. - Ikrak, P.S. -
Jamwala, Dist. - Paschim Bardhaman

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1	42.0m	02 Nos. DRI kiln (2x 100 TPD)			100	1%	-	-	Quarterly
S-2	30.0m	Cooler Discharge			50	-	-	-	-Do-
S-3	30.0m	Coal circuit			50	-	-	-	-Do-
S-4	30.0m	Iron Dry Circuit			50	-	-	-	-Do-
S-5	30.0m	Product Separator			50	-	-	-	-Do-
S-6	30.0m	Injection Coal			50	-	-	-	-Do-
S-7	30.0m	Stack House			50	-	-	-	-Do-
S-8	10.0m	1 X 600 KVA D.G. Set			150	1%	-	-	Yearly
S-9									
S-10									

NOTARY
 SAMARENDRA NAYAK
 Durgapur
 Burdwan
 Regd. No. - 14/2007
 Exp. Dt. - 20.2.2017
 Govt. of West Bengal

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

09 DEC 2025

Continued.....

(4)

Consent to M/s Calstar Sponge Ltd. for its unit at Jamuria Industrial Estate, Vill & P.O-Ikrah, P.S-Jamuria, Dist-Paschim Bardhaman.

1. The applicant shall install suitable device for measuring the volume of water consumed for different purpose as mentioned above giving correct result to the satisfaction of the State Board.
2. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3 etc. and this must be painted/displayed to facilitate identification.
3. The applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the Standard as given in Table-II below:

Table-II

Stack No.	Stack height from GL (in mtrs.)	Stack attached to (sources and control system, if any)	Volume (Nm ³ /hr)	Velocity of gas emission (in/sec)	Concentrations of parameters not to exceed		Frequency of emission sampling
					SPM (mg/Nm ³)	CO (% v/v)	
S-1	42.0						Quarterly
S-2	30.0						--Do--
S-3	30.0						---Do--
S-4	30.0						--Do--
S-5	30.0						---Do--
S-6	30.0						---Do--
S-7	30.0						--Do--
S-8	10.0						Yearly

Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Continued-----



09 DEC 2025

(5)

Consent to M/S Calster Sponge Ltd
 for its unit at Jamunia Industrial Estate, Vill. & P.O. - Ikrakh, P.S. -
 Jamunia, Dist - Paschim Bardhaman

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorized agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal	6000 ton/month	DRJ Kiln
02	HSD	2000 lbs/month	D.G. Set
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Coal Char	3000 ton/month	-	Used in boiler in other industry
ESP Dust	1000 ton/month	-	Disposed off in abandoned mine
Other APC Dust	300 ton/month	-	Do

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	65
Night Time (09 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

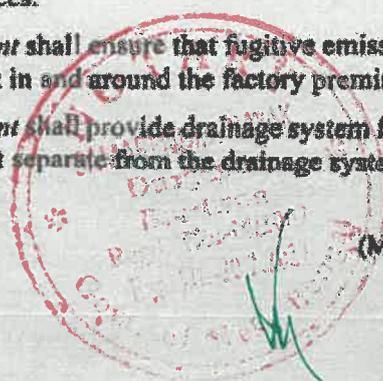
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste



(Member Secretary/Chief Engr/ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Continued.....

(5)

Consent to **M/s Calstar Sponge Ltd.**
for its unit at **Jamuria Industrial Estate, Vill & P.O- Ikrah, P.S- Jamuria,**
Dist-Paschim Bardhaman

1. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board staff as well as State Board's authorized agencies.

15. The Applicant shall observe the following fuel consumption pattern:-

Sl.No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01.	Coal	6000 ton/month	DRI Kiln
02.	HSD	2000 ton/month	D. G. Set
03.			
04.			
05.			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below:-

Type of waste	Quantity	Treatment	Disposal
Coal Char ESP	300 ton/month		
Dust	1000 ton/month		
Other APC Dust	300 ton/month		

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below:-

Time	Limit in dB (A) L
Day Time 06 a.m. to 10 p.m	65
Night Time 10 p.m to 06 a.m	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage/plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the A to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

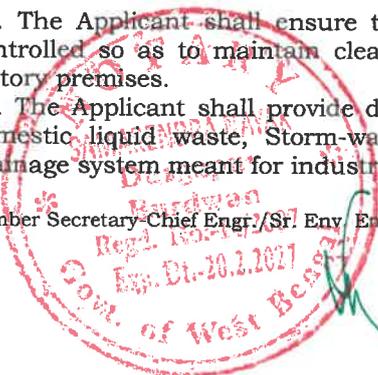
21. The Applicant install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.

(Member Secretary-Chief Engr./Sr. Env. Engr./Env. Engr./ Env. Engr./Asst. Env. Engr.)

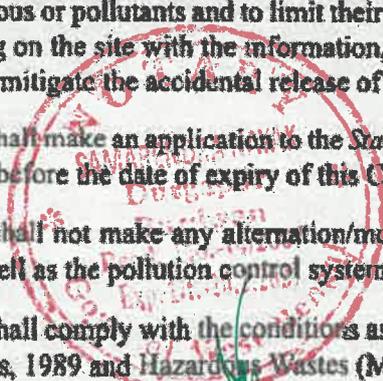
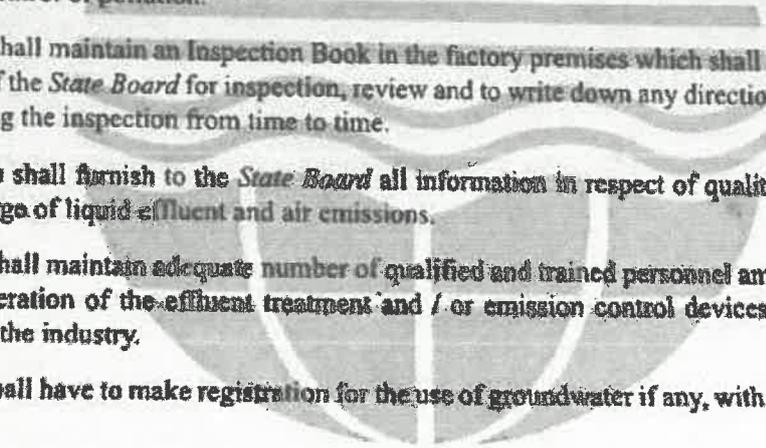
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09 DEC 2025

Consent to M/S Calsten Sponge Ltd
for its unit at Jamuria Industrial Estate, Vill P.O. - Ikmah, P.S. -
Jamuria, Dist. - Paschim Bardhaman

- 24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
- 27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
- 28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
- 29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
- 30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
- 31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
- 32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
- 33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
- 35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
- 36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.



Additional Conditions

1. The undersigned shall comply with the 16 (sixteen) point direction issued by the state board dated 11/06/2012

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(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

vide memo No. 1044-4/WPB/CE-II/ GEN/2008

(6)

Consent to **M/s Calstar Sponge Ltd.**
for its unit at **Jamuria Industrial Estate, Vill & P.O-Ikrah, P.S-Jamuria, Dist-
Paschim Bardhaman**

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.

25. The Applicant shall get the Hazardous Waste/latches analysed at least once in-----
---- from the laboratory recognized of the West Bengal Pollution Control Board and ensure that they confirm to the limits stipulated. Test reports shall be sent to the Board.

26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste sample by the State Board's staff as well as State Board's authorized agencies.

27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provision of rule 14 of the Environment (Protection) (Second Amendment) rules, 1992.

28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention and control of pollution.

29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employee of the State Board for inspection, review and to write down any direction or observation as it deemed necessary during the inspection from time to time.

30. The Applicant shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.

32. The Applicant shall have to make resignation for the use of ground water if any, with Central Ground Water Authority.

33. The Applicant Shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous or pollutants in excess as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) to take all steps adequate to prevent such accident discharge release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.

34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.

35. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.

36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rule, 1989.

Additional Conditions

1. **The unit shall comply with the 16 (sixteen) point direction issued by the State Board vide memo.no. 1044-4/WPB/CE-II/GEN/2008 dated 11/06/2012**

(Member Secretary-Chief Engr./Sr. Env. Engr/Env. Engr./ Env. Engr./Asst. Env. Engr.)



09 DEC 2025

Department of Environment
Government of West Bengal
Block G, 2nd Floor, Writers Building
Kolkata : 700001

Environmental Clearance
D

No. EN/ 209 Q / T-II-1/045/2009

Date : 07 / 08 / 2009

To
M/s. Calstar Sponge Limited
18, R.N. Mukherjee Road,
Kolkata - 700 001

Subject : Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

Sir,

This has a reference to your application dt. 3rd June, 2009 and subsequent communications for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

The proposal has been examined and processed in accordance with EIA Notification, of 2006. It is noted that the proposed project is for expansion of the existing Sponge Iron Plant (2x100 TPD) for installation of Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) within the existing site at Jamuria Industrial Estate

It is noted that the salient features of the project, for which Environmental clearance has been considered are as follows :

- i. Location of the Site - Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.
- ii. Land Area - within the existing site of 8.68 acres.
- iii. Proposed installation - Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) comprising of WHRBs (2x10 TPH) and Steam Turbine.
- iv. Raw Materials - Sponge Iron, Pig Iron, MS Scraps, CI Scraps.
- v. Production Capacity - MS Billets (24000 TPA) and Power (4 MW).
- vi. Emission Control System - WHRBs to be connected to existing ESP and stack attached to Sponge Iron Kilns. Induction Furnace to be provided with Swiveling Hood, Spark Arrestor, Bag Filter, ID Fan and stack of height 30 m from GL.
- vii. Water Requirement - 265 KLD, ADDA supply from River Ajay.
- viii. Wastewater - effluent will be recycled after settling and no effluent will be discharged outside the plant premises.

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused the recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O-1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below.



[Handwritten Signature]

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**Department of Environment
Government of West Bengal
Block G, 2nd Floor, Writers Building
Kolkata-700001**

No. EN/2098/T-II-1/045/2009

Date: 07/08/2009

**To,
M/s Calstar Sponge Limited
18, R. N. Mukherjee Road,
Kolkata-700 001**

Subject: Environmental Clearance for the proposed expansion project by M/s Calstar Sponge Limited at Mouza-Ikra, Vill-Jamuria, Jamuria Industrial Estate, Dist-Burdwan, West Bengal.

Sir,

This has reference to your application dt. 3rd June,2009 and subsequent communications for Environmental Clearance for the proposed expansion project by M/s Calstar Sponge Limited at Mouza-Ikra, Vill-Jamuria, Jamuria Industrial Estate, Dist- Burdwan, West Bengal.

The proposal has been examined and processed in accordance with the EIA Notification of 2006. It is noted that the proposed project is for expansion of the existing Sponge Iron Plant (2x100 TPD) for installation of Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4MW) within the existing site at Jamuria Industrial Estate.

It is noted that the salient features of the project, for which Environmental clearance has been considered are as follows:

- i. Location of the site- Mouza-Ikra, Vill-Jamuria, Jamuria Industrial Estate, Dist- Burdwan, West Bengal.
- ii. Land Area: within the existing site of 8.68 acres
- iii. Proposed installation: Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) comprising of WHRBs (2x10 TPH) and Steam Turbine
- iv. Raw Materials: Sponge Iron, Pig Iron, MS Scraps, CI Scraps.
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Conditions for Environmental Clearance for the proposed expansion project by M/s Calstar Sponge Limited at Mouza-Ikra, Vill-Jamuria, Jamuria Industrial Estate, Dist- Burdwan, West Bengal.

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A. SPECIFIC CONDITIONS:

- i. The gaseous emissions from various process units should conform to the load / mass based standards prescribed by the Ministry of Environment & Forests and the State Pollution Control Board from time to time. At no time the emission level should go beyond the prescribed standards.
- ii. Induction furnace should be provided with fume extraction and dedicated pollution control systems consisting of Swiveling Hood, Spark Arrestor, Bag Filter, ID Fan and stack of height 30m from G.L. WHRBs to be connected to existing ESP and stack attached to Sponge Iron Kilns. Stack emission should comply with environmental standards. Stack emissions should be monitored at regular intervals and records should be maintained.
- iii. Dust collection from Bag filter should be done through pneumatic control system. Collected dust is to be sold for landfilling subject to the condition that it does not fall under Schedule 2 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- iv. Regular monitoring of the air quality shall be carried out in and around the plant and records should be maintained.
- v. Adequate measures to be adopted for control of fugitive emission. Regular water sprinkling should be done to control the fugitive emission.
- vi. Water Requirement shall be met from ADDA supply. Groundwater shall not be abstracted without prior permission of the local body as well as the competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- vii. Sponge iron should be used as major raw material (at least 60% of the total input). Use of galvanised iron scrap as raw material is not permitted.
- viii. Covered storage yard for raw materials to be provided. Loading and unloading operations should not be carried out in open areas.
- ix. The unit must develop water body with adequate storage capacity to harvest rain water so as to use the stored water for plantation, firefighting, washing & cleaning etc. Recharging of ground water is not permitted.
- x. Process effluent discharge is not permitted. Cooling water should be recycled.
- xi. Solid wastes are generated in the form of scrap and slag. Scrap should be recycled in the proposed plant as proposed. Slag may be used for road construction and land filling, however, indiscriminate dumping is not permitted under any circumstances.
- xii. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) Leq (daytime) and 70 dB(A) Leq (nighttime) and its subsequent amendments.
- xiii. Green belt shall be developed within and around the plant premises in consultation with DFO / West Bengal Wasteland Development Corporation Ltd/ West Bengal Biodiversity Board. At least 33% of the land area should be covered by plantation.
- xiv. All internal roads should be concreted / pitched. Proper lighting and proper pathway inside the factory premises should be constructed to ensure safe vehicular movement. Provision of separate pathway for entry and exit of vehicles should be considered. Vehicles should conform to pollution under control (PUC) norms. Proper house keeping shall be maintained within the premises. Solar lighting should be used as far as practicable.



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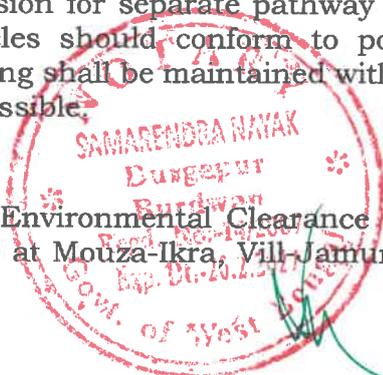
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Conditions for Environmental Clearance for the proposed expansion project by M/s Calstar Sponge Limited at Mouza-Ikra, Vill-Jamuria, Jamuria Industrial Estate, Dist- Burdwan, West Bengal.

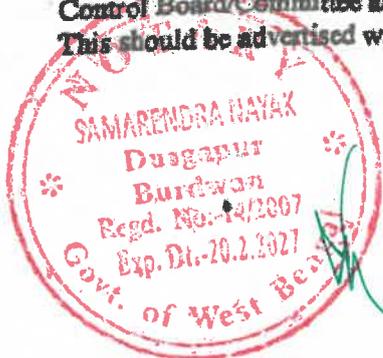


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- xv. Health and safety of workers should be ensured. Workers should be provided with adequate personnel protective equipment and sanitation facilities. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xvi. Adequate measures to be adopted to ensure industrial safety. Proper fire detection & protection systems to be provided to control fire and explosion hazards.
- xvii. The implementation and monitoring of Environmental Management Plan should be carried out, as proposed.
- xviii. Corporate Social Responsibility programmes should be carried out, as proposed.

B. GENERAL CONDITIONS:

- i. The project proponent shall comply with all the environmental protection measures and safeguards recommended. Further, the unit must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- iii. Provision should be made for the supply of kerosene or cooking gas to the labourers during construction phase. All the labourers to be engaged for construction works should be screened for health and adequately treated before issue of work permits.
- iv. The project proponent should make financial provision in the total budget of the project for implementation of the environmental safeguards. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the SEIAA along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- v. No further expansion or modifications in the plant should be carried out without prior approval of the State Level Environment Impact Assessment Authority.
- vi. The West Bengal Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to the WBPCB regularly. A complete set of all the documents should also be forwarded to the State Level Environment Impact Assessment Authority.
- vii. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable.
- viii. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA.
- ix. The State Level Environment Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- x. The Project Proponent should inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the State Pollution Control Board/Committee and may also be seen at website of the SEIAA (<http://enviswb.gov.in>). This should be advertised within seven days from the date of issue of the clearance letter, at least



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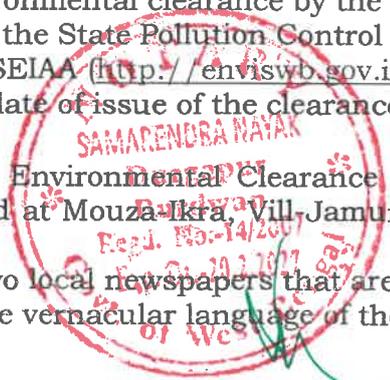
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Conditions for Environmental Clearance for the proposed expansion project by M/s Calstar Sponge Limited at Mouza-Ikra, Vill-Jamuria, Jamuria Industrial Estate, Dist- Burdwan, West Bengal.

In two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.



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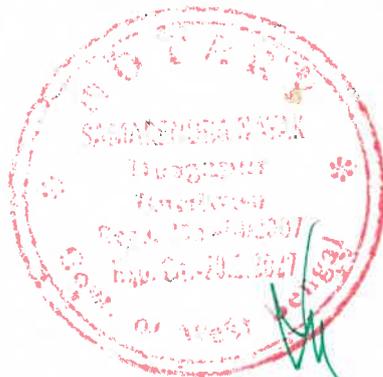
in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.

- xi. The Project Authorities should inform the State Pollution Control Board as well as the SEIAA, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work/project implementation.
- xii. Prior Consent-to-Establish (NOC) for the proposed expansion project must be obtained from WBPCB before commencement of construction. All other statutory clearances should be obtained by project proponent from the competent authorities.
- xiii. The environmental clearance accorded shall be valid for a period of 5 years for the proposed project.
- xiv. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.

Yours faithfully,

(Debal Ray)

Member Secretary, SEIAA &
Chief Environment Officer

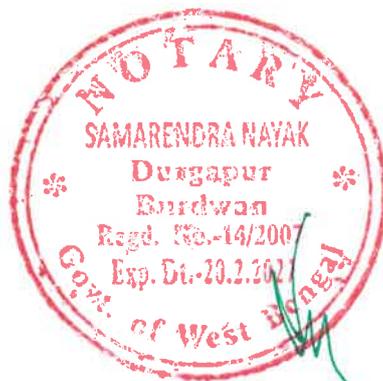


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- xi. The Project Authorities should inform the State Pollution Control, Board as well as the SEIAA, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work/ project implementation.
 - xii. Prior Consent to Establish (NOC) for the proposed expansion project must be obtained from WBPCB before commencement of construction. All other statutory clearances should be obtained by project proponent from the competent authorities.
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Yours Faithfully,

(Debal Ray)
Member Secretary, SEIAA &
Chief Environment Officer



09 DEC 2025

NOC NO6177B

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700 098



Memo No. 617-2N-25/2009 (E)

Dated 17/09/2009

From:
Member Secretary,
West Bengal Pollution Control Board

To: M/s. Calstar Sponge Ltd.
18, R. N. Mukherjee Road,
Kolkata-700001

WEST BENGAL

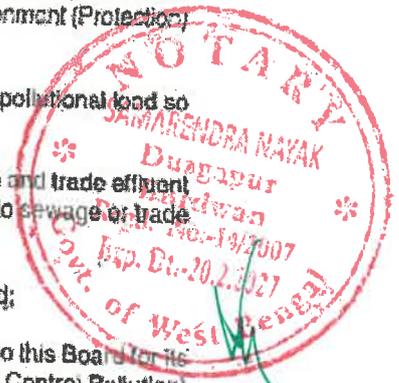
Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: Your letter No. CSP/WBPCB/NOC Dated 11.08.2009

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed expansion of Calstar Sponge Ltd. for manufacturing/erection/installation of MS Ingots (48000 TPA) and Power Plant (4 MW) at the existing unit at JL No 38, Mouza- Murah, PO- PS-Jamuria, Jamuria Industrial Estate, Dist- Burdwan, Pin-713362, this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981;
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected / re-erected without prior approval of this Board.



J. K. Gupta
Dr. J. K. Gupta
CHIEF ENGINEER - I
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 098

09 DEC 2025

Clean Copy

P-46

NOC N061778

SPEED POST

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Calcutta-700 098

Memo.No. 617-2N-2S/2009 €

Dated: 17/09/2009

From:
Member Secretary,
West Bengal Pollution Control Board

To: M/s CALSTAR SPONGE LIMITED
18, R. N. Mukherjee Road,
Kolkata-700 001

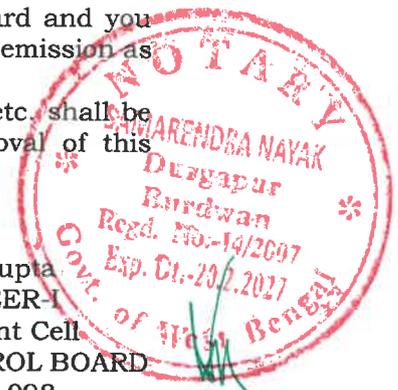
Sub: Consent to Establish (NOC) from Environmental point of view
Ref: Your letter No.---CSP/WBPCB/NOC Dated 11.08.2009

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed expansion of M/s Calstar Sponge Limited for manufacturing MS Ingots (48,000 TPA) and Power (4MW) at the existing unit at J. L. No. 38, Mouza- Ikrah, PO & PS-Jamuraia Industrial Estate, Dist- Burdwan, Pin-713362 this is to inform you that this Board hereby grants Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quantity of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS:2490 (pt.I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the Pollution load so that the quality of effluent satisfies the standard mention above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the Water (Prevention & Control of Pollution) Act,1974. No sewage of trade effluent shall be discharged by you without prior consent of this Board;
4. All emissions from your factory shall confirm to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control of Pollution) Act,1981;
6. No industrial plant, furnaces, flues, chimneys control equipment etc. shall be construct/ reconstructed/erected/ re-erected without prior approval of this Board.

Dr. Tapas Kr. Gupta
CHIEF ENGINEER-I
In-charge, Consent Cell
W. B. POLLUTION CONTROL BOARD
KOLKATA-700 098



09 DEC 2025

NOC NO61770

7. You shall comply with
- (i) Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - (ii) Water (Prevention and Control of Pollution) Cess Act, 1970, if applicable.
 - (iii) Environment (Protection) Act, 1986
 - (iv) Environment (Protection) Rules, 1986
 - (v) Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - (vi) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - (vii) Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cells Rules, 1989
 - (viii) The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - (ix) The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - (x) Biomedical Wastes (Management & Handling) Rules, 1993 and Amended Rules 2000 if applicable.
 - (xi) Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - (xii) Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION:

Please refer to annexure.

Gross capital investment for expansion project - Rs.1948 lakhs.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

John M 16/9/09

Member ~~Chief~~ Engineer-I
West Bengal Pollution Control Board
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 092

Memo No 213-25/2009 (E)

Dated

Copy forwarded for information to :

1. Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
2. Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
3. Guard file, West Bengal Pollution Control Board.
4. Environmental Engineer, Midnapur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./ Asansol / Sub-R.O /WBPC Board

Himalaya Bhawan
Dellin Road, Dankuni
Dist. Hooghly

V.II, Panpur
Kalyani Expressway
P.O. Narayanpur
Dist. 24 Pgs. (N)

Sahid Khudiram Sarani
City Centre, Durgapur-16
Dist. Burdwan

Bhabani Bhawan
2nd Floor, Alipha
Kolkata-700 027

Parbesh Bhawan
10A, LA-Block, Sector-III
Salt Lake City,
Kolkata-700 096

Block-05 at 40
Flats Complex
Adjacent to Pnyambada
Housing Estate
P.O. : Khanjanchok,
P.S. Durgachak
Haldia-721602
Dist : Purba Medinipur

Prinibahan Nagar
Matigara, Siuguri
Dist-Darjeeling

10, Chinn Street
2nd Floor
Kolkata-700 017

Asansol Sub-Regional Office
Ghanly Mansion (2nd Floor)
60, G. T. Road
Asansol-713 301



Member ~~Chief~~ Engineer-I
West Bengal Pollution Control Board
Dr. Tapas Kr. Gupta
CHIEF ENGINEER - I
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 092

09 DEC 2025

NOC N061778

7. You shall comply with

- (i) Water (Prevention and Control of Pollution) Cess Act,1977, if applicable.
- (ii) Water (Prevention and Control of Pollution) Cess Rules,1978 , if applicable.
- (iii) Environment (Protection) Act,1986
- (iv) Environment (Protection) Rules,1986
- (v) Hazardous Waste (Management and Handling) Rules, 1989 and Amendment Rules,2000
- (vi) Manufacture, storage and Import of Hazardous Chemicals Rules,1969 and Amendment Rules,2000
- (vii) Manufacture, Use, Import and Storage and Hazardous Micro-Organic, Genetically Engineered Organisms or Cell Rules, 1989.
- (viii) The Public Liability Insurance Act,1991 and Amendment Act,1992
- (ix) The Public Liability Insurance Rules,1991 and Amendment Rules,1993
- (x) Biochemical Wastes (Management & Handling) Rules, 1998 and Amendment Rules 2000, if applicable
- (xi) Recycled Plastic Manufacture and Usage Rules, 1999, if applicable and
- (xii) Ozone Depleting Substances (Regulation & Control) Rules 2000, if applicable

8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Department etc.

SPECIAL CONDITION:

Please refer to Annexure.

Gross Capital Investment for expansion project Rs 1948 lakhs.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC).

Yours Faithfully

Member Secretary

West Bengal Pollution Control Board

Memo No.-----

Dated-----Copy

forwarded for information to:

Chief Inspector of Factories, Government of West Bengal, N.S.Building, Kolkata-700 001.

Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N.S.Building, Kolkata-700 001.

Guard File, West Bengal Pollution Control Board.

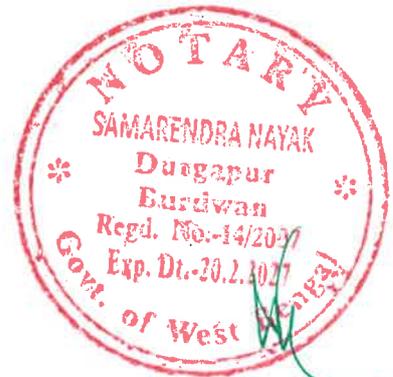
Environmental Engineer, I/II/Alipur R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Asansol/Sub-R.O./WBPC Board

Himalaya Bhawan Delhi Road, Dankuni Dist. Hooghly	Vill, Panpur Kalyani Expressway P.O. Narayanpur Dist. 24 Pgs (N)	Sahid Khudiram Sarani City Centre, Durgapur-16 Dist. Burdwan	10. Camac Street 2 nd Floor Kolkata-700 017
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Paribesh Bhawan 10A, LA-Block, Sector-III Salt Lake City Kolkata-700 098	Block-05 at 40 Flats Complex Adjacent to Priyambada Housing Estate P.O: Khanjanachak, P.S. Durgachak Haldia-721602 Dist: Purba Medinipur
---	---

Paribahan Nagar
Matigara, Siliguri
Dist-Darjeeling

Member/Chief Engineer-I
West Bengal Pollution Control Board
Dr. Tapas Kr. Gupta
CHIEF ENGINEER-I
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 098



09 DEC 2025

A) Emission:-

1. Induction Furnaces (2 x 8 MT)
2. Waste Heat based Captive Power Plant (4 MW) comprising of WHRBs (2x10 TPH)
3. DG Sets (1 x 400 KVA)

Stacks -

- 1) for Induction Furnaces 30m from G.L. to be provided with Air Pollution Control System (Swiveling hood Spark arrestor, Bag Filter & I.D. Fan). Adequate suction arrangement should be provided to control fugitive emission during charging.
- 2) WHRBs to be followed by adequate field Electrostatic Precipitator (ESP) and stack 45m from G.L. for Rotary Kilns. GCT alongwith ESP should always be operated in case of WHIRB shutdown or any O&M activity.
- 3) for DG set 4m above the roof of the generator room. DG sets to be provided with acoustic enclosures / acoustic treatment of the D.G. room with residential silencer.

Stacks should have sampling port, platform and ladder as per the Emission Regulation Part- II of CPCB.

B) Effluent:-

- 1) Process (Industrial) - No effluent is to be discharged. Process water is to be totally reused after treatment and 'Zero' discharge should be adopted.
- 2) Domestic - to be discharged to soak pit through the septic tank.

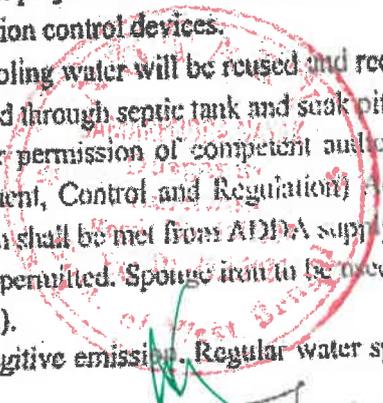
C) Solid Waste:-

Scrap, Slag & dust - to be disposed off as per the conditions of the Environmental Clearance accorded by the State Environment Impact Assessment Authority (SEIAA), West Bengal, vide No. EN/2098/1-II-1/045/2009 dated 07.08.2009.

D) General:-

- 1) Noise Control - Ambient noise level & D.G. Set noise level not to exceed the permissible limit.
- 2) The standards / guidelines for control of noise from stationary Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, G.S.R. 371(EV, 17/5/2002) and its amendments should be followed.
- 3) No additional machineries / equipments can be installed without prior permission from this Board. No change in raw, materials, products and production capacity should be made without prior permission from this Board.
- 4) The unit should not start operation of the expansion project without obtaining 'Consent-to-Operate' from this Board after complete installation of pollution control devices.
- 5) Process effluent discharge is not permitted. The cooling water will be reused and recirculated in the process after settling. Domestic effluent to be treated through septic tank and soak pit.
- 6) Groundwater shall not be abstracted without prior permission of competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005. Water Requirement (265 KLD) for the proposed expansion shall be met from ADDA supply.
- 7) Use of galvanised iron scrap as raw material is not permitted. Sponge iron to be used as a used raw material (atleast 84% of the total input, as proposed).
- 8) Adequate measures to be adopted for control of fugitive emission. Regular water sprinkling should be done to control the fugitive emission.

09 DEC 2025


Dr. Tapas Kr. Gupta
CHIEF ENGINEER - I
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 093

Annexure to NOC SL No. NO61778

Special Conditions issued to **M/s CALSTAR SPONGE LIMITED**

A) Emission:-

- 1) Induction Furnaces (2x8 MT)
- 2) Waste Heat based Captive Power Plant (4MW) comprising of WHRBs (2x10 TPH)
- 3) DG Sets (1x400 KVA)

Stacks-

1. For Induction Furnaces 30m from G.L to be provided with Air Pollution Control System (Swiveling hood, spark arrestor, Bag Filter & ID Fan). Adequate suction arrangements should be provided to control fugitive emission during charging.
2. WHRBs to be followed by adequate field Electrostatic Precipitator (ESP) and stack 45m from GL. For Rotary Kilns GCT alongwith ESP should always be operated in case WHRB shutdown or any O&M activity.
3. For DG set 4m above the roof of the generator room DG sets to be provided with acoustic enclosures/acoustic treatment of the D G room with residential silence.
Stack to have sampling port, plantation and ladder as per Emission Regulation Part-III of CPCB.

B) Effluent:-

- 1) Process (Industrial) – No effluent is to be discharged. Process water to be totally reused after treatment and 'Zero' discharge should be adopted.
- 2) Domestic-To be discharged to soak pit through the septic tank.

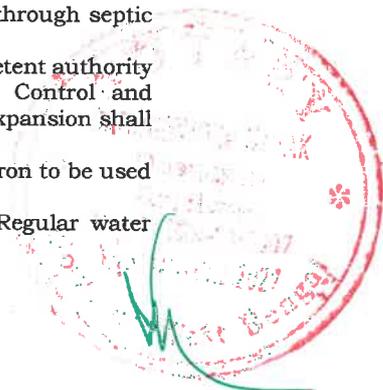
C) Solid Waste:

Scrap, Slag & dust-to be disposed off as per the conditions of the Environmental Clearance accorded by the State Environment Impact Assessment Authority (SEIAA), West Bengal, vide No. EN/2098/T-II.I/045/2009 dated 07.08.2009.

D) General:-

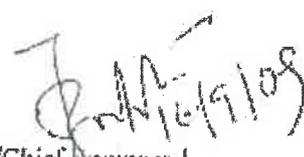
- 1) Noise Control-Ambient noise level & D.G. Set noise level not to be exceed the permissible limit.
- 2) The standards/ guidelines for control of noise from stationery, Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India dated 22.12.1998 namely Environment (Protection) (Second amendment) Rules 1998 to be followed.
- 3) No additional machineries/equipments can be installed without permission from this Board.
- 4) The unit should not start operation without obtaining 'Consent to Operate' from the Board after complete installation of pollution control devices.
- 5) Process effluent discharge is not permitted. The cooling water will be reused and recycled in the process after settling. Domestic effluent to be treated through septic tank and soak pit.
- 6) Ground water shall not be abstracted without prior permission of competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act,2005. Water requirement (265 KLD) for the proposed expansion shall be met from ADDA supply.
- 7) Use of galvanized iron scrap as raw material is not permitted. Sponge Iron to be used as a major raw material (at least 84% of the total input, as proposed).
- 8) Adequate measures to be adopted for control of fugitive emission. Regular water sprinkling should be done to control the fugitive emission.

Dr. Tapas Kr. Gupta
CHIEF ENGINEER-I
W. B. POLLUTION CONTROL BOARD
KOLKATA-700 098



09 DEC 2025

- 9) Covered storage yard for raw materials to be provided. Loading and unloading operations should not be carried out in open areas.
- 10) The unit should comply with the CREP recommendations for steel sector.
- 11) All internal roads should be paved.
- 12) Good house keeping shall be maintained
- 13) Tree plantation - to be carried out as per conditions of the Environmental Clearance. Green belt to be developed over at least 33% of the project area.
- 14) Water bodies must be developed for storing of harvested rainwater. Recharging of Groundwater is not permitted.
- 15) The unit should obtain permission from appropriate authority to ensure power supply.
- 16) Corporate Social Responsibility programmes should be carried out.
- 17) The proponent should strictly abide by the conditions stipulated in the Environmental Clearance accorded by the State Environment Impact Assessment Authority (SEIAA), West Bengal, vide No. EN/2098/T-II-1/045/2009 dated 07.08.2009.
- 18) This NOC is valid upto 31.08.2014 for the proposal for expansion of the existing Sponge Iron Plant (2x100 TPD) for installation of Induction Furnaces (2x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) within the existing site at Jamuria Industrial Estate, for manufacturing MS Ingots (48000 TPA) and Power (4 MW).

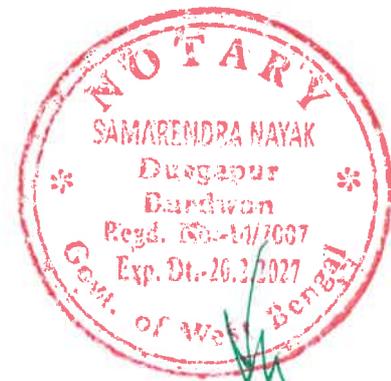

Member Secretary/Chief Engineer-I
West Bengal Pollution Control Board
Dr. Tapas Kr. Gupta
CHIEF ENGINEER - I
W.B. POLLUTION CONTROL BOARD
KOLKATA-700 098



09 DEC 2025

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- 15) The unit should obtain permission from appropriate authority to ensure power supply.
- 16) Corporate Social Responsibility programmes should be carried out.
- 17) The proponent should strictly adhere by the conditions stipulated in the Environmental Clearance accorded by the State Environment Impact Assessment Authority (SEIAA), West Bengal, vide No. EN/2098/T-II.I/045/2009 dated 07.08.2009.
- 18) The NOC is valid upto 31.08.2014 for the proposal for expansion of the existing Sponge Iron Plant (2x100 TPD) for installation of Induction Furnaces (2x8 MT), Continuous Casting Machine and Waste Heat Based Captive Power Plant (4MW) within the existing site at Jamuria Industrial Estate, for manufacturing MS Ingots (48000 TPA) and Power (4 MW).

Member Secretary/Chief Engineer-I
West Bengal Pollution Control Board
Dr. Tapas Kr. Gupta
CHIEF ENGINEER-I
W.B. POLLUTION CONTROL BOARD
KOLKATA- 700 098



09 DEC 2025

WEST BENGAL POLLUTION CONTROL BOARD



'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098

Consent Letter Number : CO/28931

Memo Number : 205/WPBA/Red(Bwn)/Cont(595)/08

Date : 24/02/2020

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. Calstar Sponge Limited

(Address of Regd. office/Head Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Jamuria Industrial Estate,
Vill & P.O. - Ikrak, P.S. - Jamuria, Dist. - Paschim Bardhaman,
Pin - 713362

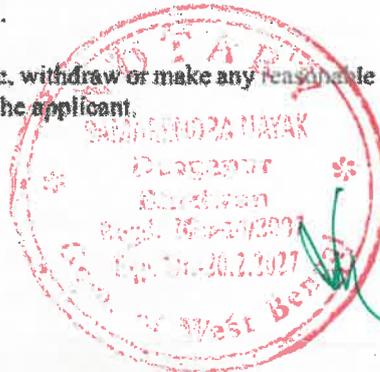
(Detailed address of the manufacturing unit)

for a period from date of issue to 31/07/2023

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

M. Mondal
24/02/20

(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell



09 DEC 2025

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
Bldg. No.10A, Block-LA, Sector-III
Salt Lake, Calcutta-700 098

Consent Letter Number **C0128931**

Memo Number **205/WPBA/Red (BWN)/Cont(595)/08**

Date 24.02.2020

Consent to Operate

Under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 and Section 21 of the Air (Prevention and Control of Pollution) Act,1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act,1981, as amended and Rules and Orders made thereunder, hereby grants its consent to:-

M/s Calstar Sponge Limited-----

------(Address of Regd. Office/Head Office/City Office) (hereinafter referred to as Applicant) for its unit located at Jamuria Industrial Estate, Vill & P.O-Ikrah, P.S-Jamuria, **Dist-Paschim Bardhaman**, Pin-713362----- (Detailed address of the manufacturing unit) for a period from date of issue **to 31.07.2023** to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table-I & II of this consent letter and in the Environment (Protection) Act,1986

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981.

The State Board reserves the right to revoke, withdraw or make any reasonable variation/change/alter the condition of the consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

(Member Secretary-Chief Engr./Sr. Env. Engr/Env. Engr./ Env. Engr./Asst. Env. Engr.)

09 DEC 2025

ANNEXURE

Consent to M/s. Calster Sponge Limited
 for its unit at Jamuria Industrial Estate, Vill RPO - Ikrak,
P.S. - Jamuria, Dist. - Paschim Bardhaman, Pin - 713362.

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Billet/Ingot (Mild Steel)	4800.00 Ton/month
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

- 02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
- 03. Daily discharge of industrial liquid effluent shall not exceed KL.
- 04. Daily discharge of domestic liquid effluent shall not exceed 10 KL.
- 05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed KL.
- 06. The Applicant shall discharge liquid effluent to Soak Pit (place of discharge) through 01 nos. outlets / outfalls.
- 07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
- 08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Mandi
 24/02/20
Environmental Engineer
W. B. Pollution Control Board
 Operation & Execution Cell

09 DEC 2025

(2)

ANNEXURE

Consent to **M/s Calstar Sponge Ltd.**For its unit at **Jamuria Industrial Estate, Vill & P.O-Ikrah, PS-Jamuria,****Dist-Paschim Bardhaman.****Conditions:**

01.This Consent is valid for the manufacture of:-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01.	Billet/Ingot (Mild Steel)	4800.00 Ton/month
02.		
03.		
04.		
05.		
06.		
07.		
08.		
09.		
10.		
11.		
12.		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. Daily discharge of industrial liquid effluent shall not exceed-----**NIL**-----KL

04. Daily discharge of domestic liquid effluent shall not exceed---**0.6**-----KL

05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed-----**NIL**-----KL

06. The Applicant shall discharge liquid effluent to **Septic tank to soak pit** (place of discharge) **through one (01)**-----nos outlets/ outfalls

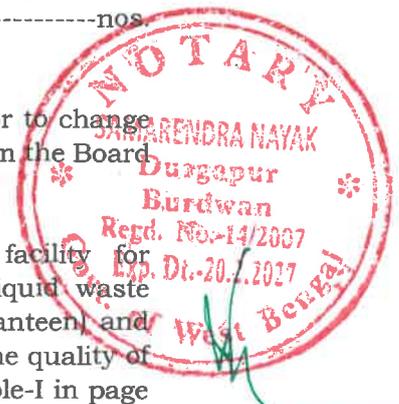
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen) and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

(Member Secretary/Chief Engr./Sr. Env. Engr/Env. Engr./Asst. Env. Engr.)

Continued-----

09 DEC 2025



(3)

Consent to **M/s Calstar Sponge Ltd.**
For its unit at **Jamuraia Industrial Estate, Vill & P.O-ikrah, P.S-
Jamuria, Dist-Paschim Bardhaman.**

Table-1

Outlet No.	Nature of Effluent	Parameters	Standard	Frequency Of effluent sampling
01.	Domestic	pH	Between 5.5 to 9.0	Yearly
		Total suspended solids	Not to exceed 10 mg/L	
		Biochemical Oxygen Demand (3day at 27 C)	Not to exceed 30 mg/L	
		Chemical Oxygen Demand	Not to exceed 250 mg/L	
		Oil & Grease	Not to exceed 10 mg/L	

09. The Applicant falls in the ----- Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

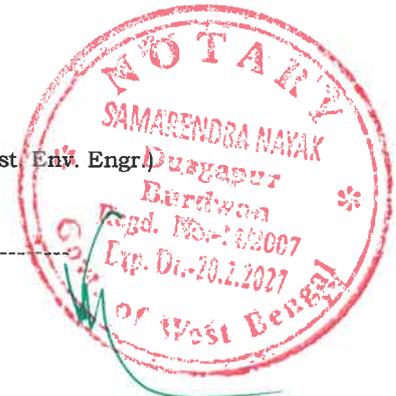
10. Daily water consumption for the following purpose should not exceed-

- Industrial cooling, spraying in nine pits and boiler feed water-----
200-----KL
- Domestic purpose -----08-----KL
- Processing whereby water gets polluted and the
Pollutants are easily biodegradable-----NIL-----
- Processing whereby water gets polluted and the
Pollutants are not easily biodegradable-----NIL-----

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

(Member Secretary/Chief Engr./Sr. Env. Engr/ Env. Engr./Asst Env. Engr)

Continued-----



09 DEC 2025

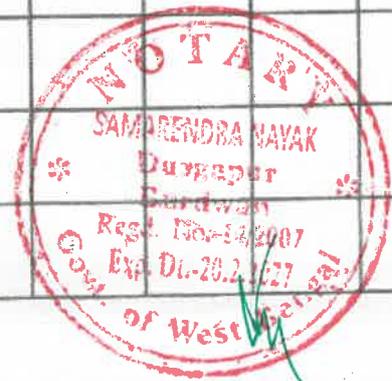
(4)

Consent to M/s. Calson Sponge Limited
 for its unit at Jamuria Industrial Estate, Vill & P.O. - Ikrak,
P.S. - Jamuria, Dist. - Paschim Bardhaman, Pin - 713362

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below : See Annexure - I

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system. if any):	Volume No ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed			Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)		
S-1								
S-2								
S-3								
S-4								
S-5								
S-6								
S-7								
S-8								
S-9								
S-10								



(Member Secretary/Chief Engr./Sr. Engr. / Env. Engr. / Asst. Env. Engr.)

Handwritten: 24/02/20
 Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

09 DEC 2025

(4)

Consent to M/s Calstar Sponge Ltd.-----
for its unit at Jamuria Industrial Estate, Vill & P.O-Ikrah, P.S-Jamuria,
Dist-Paschim Bardhaman.

1. The applicant shall install suitable device for measuring the volume of water consumed for different purpose as mentioned above giving correct result to the satisfaction of the State Board.
2. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3 etc. and this must be painted/displayed to facilitate identification.
3. The applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the Standard as given in Table-II below:

Table-II

Stack No.	Stack height from GL (in mtrs.)	Stack attached to (sources and control system, if any)	Volume (Nm ³ /hr)	Velocity of gas emission (in/ sec)	Concentrations of parameters not to exceed		Frequency of emission sampling
					SPM (mg/ Nm ³)	CO (% v/v)	
S-1							Quarterly
S-2							--Do--
S-3							---Do---
S-4							--Do--
S-5							---Do---
S-6							---Do---
S-7							--Do--
S-8							Yearly

Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Continued-----

09 DEC 2025



(5)

Consent to M/s. Calster Sponge Limited.
 for its unit at Jamunia Industrial Estate, Vill P.O. - Ikrach,

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.
15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	HSD	—	D.G. Set.
02			
03			
04			
05			

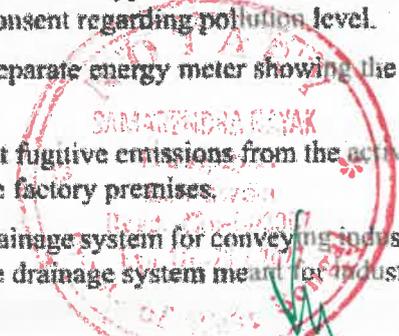
16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Slag	200 Ton/month	—	Land Filling

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	65
Night Time (09 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste



(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

Handwritten signature and date: 24/12/20

09 DEC 2025

Continued.....

(5)

Consent to **M/s Calstar Sponge Ltd.**-----
for its unit at **Jamuria Industrial Estate, Vill & P.O- Ikrah, P.S- Jamuria, Dist- Paschim Bardhaman**-----

4. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board staff as well as State Board's authorized agencies.

15. The Applicant shall observe the following fuel consumption pattern:-

Sl.No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01.	HSD		D. G. Set
02.			
03.			
04.			
05.			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below:-

Type of waste	Quantity	Treatment	Disposal
Slag	200 Ton/Month		Land Filling

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below:-

Time	Limit in dB (A) L
Day Time 06 a.m. to 10 p.m	65
Night Time 10 p.m to 06 a.m	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

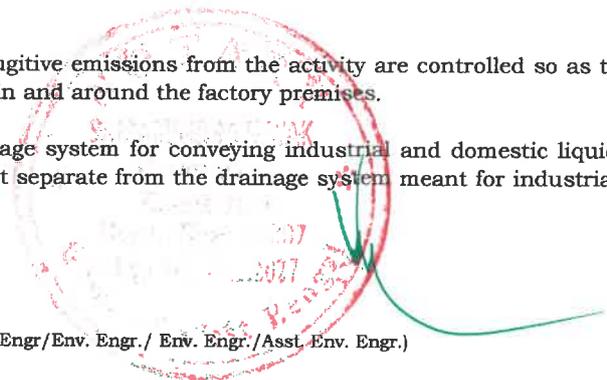
19. The Applicant shall bring about at least 33% of the available open land under the green coverage/plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the A to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste, Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.



(Member Secretary-Chief Engr./Sr. Env. Engr./Env. Engr./ Env. Engr./Asst. Env. Engr.)

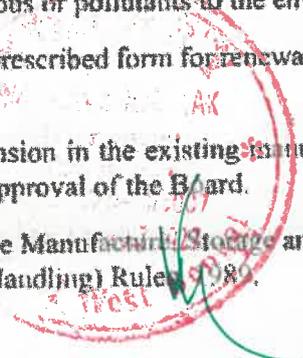
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09 DEC 2025

Consent to M/s Calster Sponge Limited
for its unit at Tamura Industrial Estate, Vill P.O. - Ikrak,
P.S. - Tamura, Dist. - Paschim Bardhaman, Pin - 713362

- 24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
- 27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
- 28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
- 29. The Applicant shall maintain an inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
- 30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
- 31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
- 32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
- 33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
- 35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
- 36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions See Annexure - 11



Handwritten signature
24/02/20

(Member Secretary/Chief. Engr./ Sr. Engr./ Engr./ Envr. Engr./ Asst. Envr. Engr.)
Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

09 DEC 2025

(6)

Consent to **M/s Calstar Sponge Ltd.**-----
for its unit at **Jamuria Industrial Estate, Vill & P.O-Ikrah, P.S-Jamuria, Dist-
Paschim Bardhaman**-----

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.

25. The Applicant shall get the Hazardous Waste/latches analysed at least once in----- from the laboratory recognized of the West Bengal Pollution Control Board and ensure that they confirm to the limits stipulated. Test reports shall be sent to the Board.

26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste sample by the State Board's staff as well as State Board's authorized agencies.

27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provision of rule 14 of the Environment (Protection) (Second Amendment) rules, 1992.

28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention and control of pollution.

29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employee of the State Board for inspection, review and to write down any direction or observation as it deemed necessary during the inspection from time to time.

30. The Applicant shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.

32. The Applicant shall have to make resignation for the use of ground water if any, with Central Ground Water Authority.

33. The Applicant Shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous or pollutants in excess as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) to take all steps adequate to prevent such accident discharge release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.

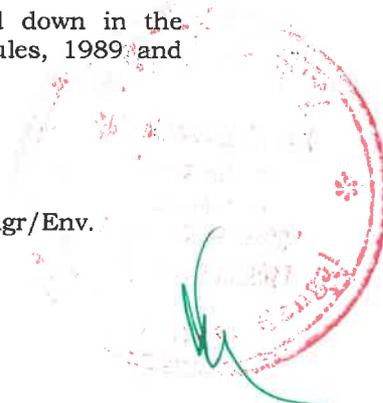
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.

35. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.

36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rule, 1989.

Additional Conditions- See Annexure-II

(Member Secretary-Chief Engr./Sr. Env. Engr/Env.
Engr./ Env. Engr./Asst. Env. Engr.)



09 DEC 2025

P-65

Annexure - I

Annexure to Consent Letter Number - CO128931

Additional Conditions issued to M/s. Calster Sponge Limited at existing factory premises - Jamuria Industrial Estate, VIII & P.O-Ikrah, P-5-Jamuria, Dist- Paschim Bardhaman, Pin -713362

Stack No.	Stack height from G.L (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gas emission m/sec	Concentration of parameters not to exceed			Frequency of emission sampling
					PM (mg/Nm ³)	CO (% v/v)		
S-1	30.00 (common)	Induction Furnaces (2x8 MT/hatch) with common APCD(spark arrestor and Bag Filter)			150			Quarterly
S-2	8.0 m	D.G.Set(400 KVA) with acoustic enclosure and residential silencer			150			Quarterly

Handwritten signature and date: 24/02/20

Environmental Engineer
West Bengal Pollution Control Board

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell



09 DEC 2025

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Annexure-I

Annexure to Consent Letter Number- CO128931

Additional Conditions issued to **M/s Calstar Sponge Limited** at existing factory premises-Jamuraia Industrial Estate, Vill & P.O-Ikhra, P.S-Jamuraia, Dist-Paschim Bardhaman, Pin-713362

Stack No.	Stack height from G.L (in mtrs.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr.	Velocity of gas emission m/sec.	Concentration of parameters not to exceed	Frequency of emission sampling
S-1	30.00 (Common)	Induction Furnaces (2x8 MT/batch) with common APCD (spark arrester and bag filter)			PM (mg/Nm ³) CO (% v/v)	Quaterly
S-2	8.0 m	D.G.Set (400KVA) with acoustic enclosure and residential silencer				Quaterly



09 DEC 2025

Environmental Engineer
West Bengal Pollution Control Board
Operation & Execution Cell

Annexure-II**Annexure-II to Consent Letter Number – CO128931**

Additional Conditions issued to M/s. Calster Sponge Limited at existing factory premises – Jamuria Industrial Estate, VIII & P.O-Ikrah, P.S-Jamuria, Dist- Paschim Bardhaman, Pin -713362

1. The unit should comply all the conditions issued in earlier Environmental Clearance, Consent to Establish and Consent to Operate.
2. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
3. This consent may be revoked at any time on violation of environmental norms.
4. The unit shall submit a status of compliance of the conditions stipulated in EC.
5. This consent to Operate is valid for operation of Induction Furnaces- 2x8 Ton/batch for SMS Plant.

Mandi
24/02/20
Environmental Engineer
West Bengal Pollution Control Board
Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

09 DEC 2025



Annexure-II

Annexure-II to Consent Letter Number- CO128931

Additional Conditions issued to M/s Calstar Sponge Limited at existing factory premises- Jamuria Industrial Estate, Vill & P.O-Ikhra, P.S-Jamuria, Dist- Paschim Bardhaman, Pin-713362

1. The unit should comply all the conditions issued in earlier Environmental Clearance, Consent to Establish and Consent to Operate.
2. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
3. The consent may be revoked at any time on violation of environmental norms.
4. The unit should submit a status of compliance of the conditions stipulated in EC.
5. This consent to operate is valid for operation of Induction Furnaces-2x8 Ton/batch for SMS Plant.

Environmental Engineer
West Bengal Pollution Control Board
Operation & Execution Cell



09 DEC 2025



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Asansol Regional Office

Paribesh Bhawan, Dr. B.C. Roy Road,

Kalyanpur Satellite Township Project (KSTP),

City-Asansol, PO-Dakhin Dhadka, PS-Asansol (North)

Dist.-Paschim Bardhaman, Pin-713302, West Bengal, India

Phone-0341-2999280/2999281

Memo No.: 1362 - WPBA/Red (Bwn)/Cont (595)/08 Pt-III

Date: 10/07/2023

To,

The Director

M/s. Calstar Sponge Ltd.

ADDA Industrial Estate, City/Vill.-Ikrah, PO-Ikrah, PS-Jamuraia,

Dist.- Paschim Bardhaman, Pin-713362

West Bengal, India

Sub: Extension of validity of "Consent to Operate" regarding.

Ref:

- 1) Your letter vide Memo No. Nil, Dated 03.07.2023.
- 2) "Consent to Operate" Sl. No. C0128931 vide memo no. 205-WPBA/Red(Bwn)/Cont(595)/08, Dated 24.02.2020.

Sir/Madam,

With reference to the above, this is to inform you that the validity period of your "Consent to Operate" Sl. No. C0128931 vide memo no. 205-WPBA/Red(Bwn)/Cont(595)/08, Dated 24.02.2020 is hereby extended upto 31.12.2024.

All other conditions laid down in the "Consent to Operate" Sl. No. C0128931 vide memo no. 205-WPBA/Red(Bwn)/Cont(595)/08, Dated 24.02.2020 will remain unchanged.

This is to be treated as an annexure of "Consent to Operate" Sl. No. C0128931 vide memo no. 205-WPBA/Red(Bwn)/Cont(595)/08, Dated 24.02.2020.

Thanking you.



Yours faithfully,

[Signature]
Environmental Engineer
Asansol Regional Office

09 DEC 2025

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Asansol Regional Office

Paribesh Bhawan, Dr. B.C. Roy Road

Kalyanpur Satellite Township Project (KSTP)

City Asansol, PO-Dakshin Dhadka, PS-Asansol (North)

Dist- Paschim Bardhaman, Pin-713302, West Bengal, India

Phone-0341-2999280/2999281

Memo No. **1362-WPBA/Red (BWN)/Cont (595)/ Pt-III** Date: **10/07/2023****To,****The Director****M/s Calstar Sponge Ltd.****ADDA Industrial Estate, City/Vill-Ikrah, PO-Ikrah, PS-Jamuria****Dist-Paschim Bardhaman, PIN-713362****West Bengal, India****Sub: Extension of validity of 'Consent to Operate' regarding**

Ref:

- 1) Your letter vide Memo. No. NIL Dated 03.07.2023
- 2) 'Consent to Operate' Sl No. CO128931 vide memo. No. 205-WPBA/Red (Bwn)/Cont (595)/08 Dated 24.02.2020

Sir/Madam,

With reference to the above, this is to inform you that the validity period of your 'Consent to Operate' SL No. CO128931 vide memo no. 205-WPBA/Red (Bwn)/Cont (595)/08 Dated 24.02.2020 is hereby extended upto 31.12.2024.

All other conditions laid down in the 'Consent to Operate' SL No. CO128931 vide memo. No. 206-WPBA/Red (Bwn)/Cont (595)/08 Dated 24.02.2020 will remain unchanged.

This is to be treated as an annexure of 'Consent to Operate' SL No. CO128931 vide memo no.205-WPBA/Red (Bwn)/Cont.(595)/08 Dated 24.02.2020.

Thanking You.

**Yours Faithfully,****Environmental Engineer****Asansol Regional Office**

09 DEC 2025

o/c

Date: 09/12/2024

To

1. **The Chairman,
West Bengal Pollution Control Board,
Paribesh Bhawan, Salt Lake,
Kolkata-700106.**
2. **The Member-Secretary,
West Bengal Pollution Control Board,
Paribesh Bhawan, Salt Lake,
Kolkata-700106.**
3. **The Environmental Engineer-in-Charge,
West Bengal Pollution Control Board,
Asansol-713301.**

Ref: Expansion Proposal No. IA/WB/IND1/453340/2023.

Respected Sirs,

I write to you in continuation to the letter dated 06.09.2024 written to you by the Ministry of Environment, Forest & Climate Change, Govt. of India, in the matter of initiation of penal actions under sections 15 & 19 of The Environment (Protection) Act, 1986, against M/s Calstar Sponge Limited, Jamuria, Paschim Bardhaman, West Bengal. (A copy of that letter is enclosed.)

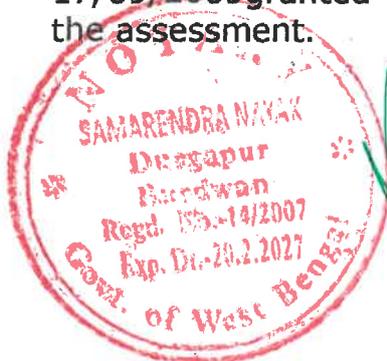
I request you to kindly initiate penal actions against the industrial unit as asked for by the said Ministry of Environment, Forest & Climate Change under the letter referred to above.

I additionally request you to that there are "**other violations**" in the matter. And so I request you to kindly take appropriate action in respect of those "**other violations**" as well. I narrate the "**other violations**" as follows:-



09 DEC 2025

- (1) **The Industrial Unit is still violating the environmental norms.** The violation did not limit to the period from 01/07/2007 to 06/08/2009. The violation committed by the Industrial Unit was **fundamental in nature**, disentitling the Industrial Unit to get the Consent To Operate (CTO). But the Industrial Unit, may be on account of some extraneous consideration, got the CTO. The CTO was issued on 20.07.2022. Such CTO is hit by the violations then subsisting, and was issued despite subsistence of the violations. Such CTO is not valid in law. If seen from this perspective, then the industrial unit is still continuing the violations, and the violations are not limited to the period from 01/07/2007 to 06/08/2009.
- (2) **CTO for 2x100 TPD DRI Klins is liable to be revoked without any further delay:** The CTO dated 20.07.2022 for 2x100 TPD DRI Klins should be revoked/recalled as the CTO was issued to the Industrial Unit, despite existence of a fundamental lacuna/violation by the Industrial Unit which disentitled the Industrial Unit to get the CTO.
- (3) **CTO for 2x8 MT Induction Furnace should be revoked for unlawful installation of one no. of additional 8 MT induction furnace:** The violation is still continuing as the Industrial Unit has unlawfully installed and till date operating one no. of additional 8 MT induction furnace which does not have any environmental clearance. (The EC was for one no. of 8MT induction furnace, but the industrial Unit has installed two nos. of 8MT induction furnace. Still, the CTO was issued for two nos. of 8 MT induction furnace. Such CTO, though illegally issued, is valid till 31/12/2024.)
- (4) **Environmental Compensation should be assessed & recovered:** Apart from revoking the CTO, the State Pollution Control Board should assess and recover the environmental compensation for unlawful running of 2x100 TPD DRI Klins and 1x8 MT induction furnace in violation of environmental laws, starting from the date of issuance of (i) Consent to Establish dated 21/02/2007 granted for 2x100 TPD DRI Klins and (ii) Consent to Establish dated 17/09/2009 granted for 2x8MT induction furnace upto the date of the assessment.



09 DEC 2025

Yours faithfully,

Atindranath Chatterjee

Atindranath Chatterjee

L-65, Sagarbhanga LIG Housing Estate,

Post-Sagarbhanga Colony,

Durgapur-713211

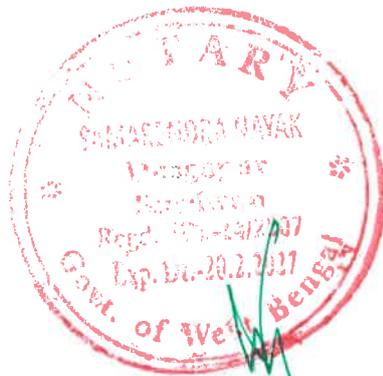
(M) 9547046747,

E-mail: atinc15@gmail.com

Encl: As stated

Copy to:

1. The Secretary, Ministry of Environment, Forest & Climate Change, Government of India, Indira Paryavaran Bhawan, New Delhi-110003
2. The Chairman, Central Pollution Control Board, Delhi-110067.
3. The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhawan, Kolkata-700106.
4. The Director, M/s Calstar Sponge Ltd., 18, R. N. Mukherjee Road, Kolkata-700001.



EM095005411IN IVR:698709500541
 SP RAJA RAN MOHAM SARANI SO 700007
 Counter No:1, 18/12/2024, 10:46
 To: THE CHAIRMAN, WB PCB
 PIN: 700106, Bidhan Nagar IB Market SO
 From: ATINDRANATH, 1-65 SAGARBHANGA
 Wt: 30gms
 Amt: 17.70, Tax: 2.70, Amt. Paid: 18.00 (Cash)

09 DEC 2025

Sign In Register

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डाक सेवा-जल सेवा



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Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

EW095005411IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Raja Ram Mohan Sarani SO	18/12/2024 10:48:52	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	19/12/2024 15:16:27

Event Details For : EW095005411IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/12/2024	15:16:27	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
19/12/2024	09:54:18	Bidhan Nagar IB Market SO	Out for Delivery
19/12/2024	08:52:43	Bidhan Nagar IB Market SO	Item Received
18/12/2024	21:00:56	Kolkata NSH	Item Received
18/12/2024	15:52:04	Raja Ram Mohan Sarani SO	Item Dispatched
18/12/2024	15:50:05	Raja Ram Mohan Sarani SO	Item Bagged
18/12/2024	10:48:52	Raja Ram Mohan Sarani SO	Item Booked



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09 DEC 2025

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Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

RW764121062IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Durgapur Sagarbhanga Colony SO	10/12/2024 12:19:29	713302	31.86	Registered Letter	Asansol HO	14/12/2024 10:49:07

Event Details For : RW764121062IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
14/12/2024	10:49:07	Dakhin Dhadka SO	Item Delivered(Addressee)
13/12/2024	17:33:02	Dakhin Dhadka SO	Item Received
13/12/2024	13:42:09	Dakhin Dhadka SO (Beat Number:4)	Item Delivered [To: wbpcc (Addressee)]
13/12/2024	12:35:26	Dakhin Dhadka SO	Out for Delivery
13/12/2024	12:02:58	Dakhin Dhadka SO	Item Received
13/12/2024	04:30:51	Asansol Ma RMS2 TMO	Item Dispatched
13/12/2024	04:27:58	Asansol Ma RMS2 TMO	Item Received
13/12/2024	04:20:03	Asansol ICH	Item Dispatched
13/12/2024	04:08:46	Asansol ICH	Item Bagged
12/12/2024	22:00:03	Asansol ICH	Item Received
12/12/2024	19:00:51	Asansol HO	Item Dispatched
12/12/2024	18:53:57	Asansol HO	Item Bagged
12/12/2024	11:00:34	Asansol HO	Item Redirected to Dakhin Dhadka SO Insufficient Address
12/12/2024	08:52:34	Asansol HO	Item Received
12/12/2024	04:11:34	Asansol Ma RMS2 TMO	Item Dispatched
12/12/2024	04:09:09	Asansol Ma RMS2 TMO	Item Received
12/12/2024	04:03:28	Asansol ICH	Item Dispatched

09 DEC 2025

Through E-mail

Date: 25.11.2025

To,
The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhawan, Salt Lake,
Kolkata- 700 106

Sub: Prayer for consideration of my representation

Ref: Expansion proposal No. IA/WB/IND1/453340/2023

Respected Sir,

I write to you in continuation of my representation dated 09.12.2024 submitted to you, in the matter of initiation of penal actions under sections 15 & 19 of The Environment (Protection) Act, 1986 and "other violations" committed by M/s Calstar Sponge Limited, an industrial unit located at Jamuria in the district of Paschim Bardhaman, West Bengal. Photocopy of the said representation is enclosed herewith for your ready reference.

But, it is very unfortunate to say that after elapsed of a long period of time, you have not yet considered my representation or made any communication to decide the representation.

Under the circumstances, I request you to kindly consider my representation within 07 days from the date of receipt of this letter failing which I will be compelled to recourse necessary legal action in the appropriate court of law for securing justice.

Yours Faithfully,

Atindranath Chatterjee

L-65, Sagarbhanga LIG Housing Estate

Post- Sagarbhanga Colony,

Durgapur-713211

(M) 9547046747, E-mail: atinc15@gmail.com



Encl: As stated

09 DEC 2025



ATINDRA NATH CHATTERJEE <atinc15@gmail.com>

Representation

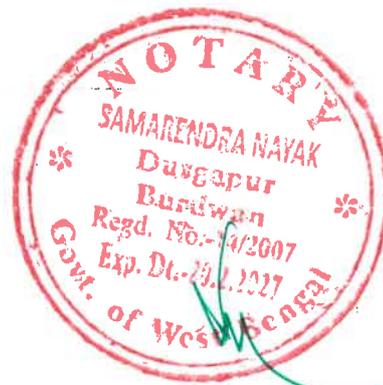
1 message

ATINDRA NATH CHATTERJEE <atinc15@gmail.com>
To: ms.wbpcb-wb@bangla.gov.in

Tue, Nov 25, 2025 at 9:48 AM

Sir,
Enclosed please find herewith the attachment.

PDF.pdf
1172K



09 DEC 2025